Statesman, Delhi, 28/10/2026
Page No: 1, Size: 5.29cm × 15.74cm

NHRC seeks sweeping overhaul of women's safety

New Delhi: The National Human Rights Commission (NHRC) has called for sweeping reforms to strengthen women's safety at workplaces and public spaces, flagging police insensitivity, inadequate security infrastructure and gaps in mechanisms to prevent harassment and violence.

In an advisory, the commission recommended functional CCTV cameras, emergency alarm buttons in buses and trains, time-bound police response standards, mandatory gender-sensitisation training for police personnel and an end to victim-blaming. It also proposed legislation to encourage bystanders to intervene in crimes against women.

Statesman, Delhi, 28/10/2026
Page No: 2, Size: 27.54cm × 14.00cm

NHRC seeks sweeping overhaul of women's safety, issues advisory

PARWINDER SANDHU
New Delhi, 27 October

The National Human Rights Commission (NHRC) has called for sweeping reforms to strengthen women's safety at workplaces and public spaces, flagging police insensitivity, inadequate security infrastructure and gaps in mechanisms to prevent harassment and violence.

In an advisory, the commission recommended functional CCTV cameras, emergency alarm buttons in buses and trains, time-bound police response standards, mandatory gender-sensitisation training for police personnel and an end to victim-blaming.

It also proposed legislation to encourage bystanders to intervene in crimes against women and mandatory gender audits for new large-scale infrastructure projects.

The NHRC has sought action-taken reports within two months from the Centre, states and Union Territories on implementing its recommendations. The advisory has been sent to secretaries of 10 Union ministries, the Railway Board chairperson and chief secretaries and administrators of all states and UTs.

On infrastructure, the advisory stressed adequate lighting and functional surveillance systems in streets, subways, parking lots, ATMs, bus stands, railway stations and metro stations. It recommended passenger emergency alarm buttons in buses and trains, prominent display of vehicle registration and driver details, and accessible transport and public facilities for women with disabilities.

The commission also called for clean feeding rooms, functional sanitary-pad dispensers and safe transport for women working night shifts. Employers should ensure proper verification of drivers and security personnel and provide safe transportation home.

Emphasising prevention, the NHRC recommended awareness campaigns on consent, gender equality and respectful conduct in schools, colleges and universities. Campaigns should involve men and boys and be conducted in regional languages. It also urged educational institutions to encourage self-defence training for girls and women.

The advisory proposed considering legislation on the lines of the Good Samaritan framework to encourage people to safely intervene when crimes against women occur. The Women and Child Development Ministry could develop standardised protocols to guide such interventions.

The NHRC also sought ethical media reporting guidelines to protect survivors' identities, discourage sensationalism and victim-blaming, and prevent unauthorised disclosure of investigation details. These should cover digital media and online news portals.

Warning against technology-facilitated abuse, the commission called for awareness programmes on deepfakes, doxxing, revenge pornography and non-consensual sharing of explicit content, alongside gender-sensitive reviews of cyber laws and specialised training for law enforcement agencies.

For workplace safety, the NHRC stressed effective implementation of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, including functional Internal and Local Committees, regular employee awareness programmes and submission of enquiry reports to District Officers where required.

The advisory calls for a coordinated approach involving law enforcement agencies, employers, educational institutions, media organisations and government departments to make workplaces and public spaces safer for women.

Hindustan, Delhi, 28/10/2026
Page No: 12, Size: 7.70cm × 3.41cm

महिलाओं की सुरक्षा को लेकर दिशा-निर्देश जारी

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पुलिस थानों में लैंगिक हिंसा की पीड़िताओं के साथ भेदभाव और उन्हें शर्मिंदा करने से बचने के लिए पुलिसकर्मियों को संवेदनशील बनाने की सिफारिश की है। आयोग ने अपराध संभावित स्थानों पर नियमित गश्त करने सहित कई अन्य उपायों का भी सुझाव दिया। 'कार्यस्थल और सार्वजनिक स्थानों पर महिला सुरक्षा' विषय पर जारी परामर्श में महिलाओं को यौन उत्पीड़न की परिभाषा और उनके कानूनी अधिकारों के प्रति जागरूक करने की सिफारिश भी की गई।

Sentinel, Guwahati, 28/10/2026
Page No: 8, Size: 64.48cm × 19.55cm

Women's safety: NHRC issues advisory, asks government to act

NEW DELHI, Oct 27: The National Human Rights Commission (NHRC) has issued an advisory on women's safety at workplaces and in public spaces, calling for measures across eight key areas and seeking reports on the progress of their implementation within two months.

The advisory, titled 'Women's Safety at Work and Public Spaces', has been sent to the Secretaries of 10 Union Ministries, the Chairperson of the Railway Board and the Chief Secretaries/Administrators of all states and Union Territories (UTs).

The apex human rights body observed that despite the existence of stringent laws to protect women's rights, their safety at workplaces and public spaces remains a concern.

As per the recent Periodic Labour Force Participation Survey in India, women's participation in the labour force stood at 34.6 per cent in September 2026. However, about 4.4 lakh cases of crimes against women were also reported, according to the latest National Crime Records Bureau (NCRB) report published in 2026.

These figures underscore the persistent challenges in ensuring the safety and security of women and highlight the need for sustained and concerted efforts, the NHRC said. It observed that women's safety is vital to ensuring their constitutional entitlement to justice and equal opportunities. It further observed that safety at workplaces and public spaces is an essential condition for enabling women to participate fully in the workforce and realise their full potential. The advisory focusses on eight key areas for action, including raising awareness about women's safety and sexual harassment, infrastructure, encouraging bystander intervention, the role of the police, survivor support, cybercrime against women, long-term reforms and other measures. (IANS)

Statesman, Lucknow, 28/10/2026
Page No: 1, Size: 24.10cm × 30.93cm

NHRC seeks women's safety overhaul, flags police failures, workplace gaps

PARWINDER SANDHU
New Delhi, 27 October

The National Human Rights Commission (NHRC) has called for sweeping reforms to strengthen women's safety at workplaces and public spaces, flagging police insensitivity, inadequate security infrastructure and gaps in mechanisms to prevent harassment and violence.

In an advisory, the commission recommended functional CCTV cameras, emergency alarm buttons in buses and trains, time-bound police response standards, mandatory gender-sensitisation training for police personnel and an end to victim-blaming.

It also proposed legislation to encourage bystanders to intervene in crimes against women and mandatory gender audits for new large-scale infrastructure projects.

The NHRC has sought action-taken reports within two months from the Centre, states and Union Territories on implementing its recommendations. The advisory has been sent to secretaries of 10 Union ministries, the Railway Board chairperson and chief secretaries and administrators of all states and UTs.

Citing nearly 4.4 lakh crimes against women reported in 2024, according to the latest National Crime Records Bureau report, the commission observed that growing participation of women in employment and public life had not eliminated concerns over their safety. It noted that insecurity and harassment restricted women's access to equal opportunities and discouraged their participation in public life.

Flagging complaints of moral policing and resistance faced by survivors at police stations, the NHRC called for standard operating procedures to prevent victim-blaming and ensure sensitive handling of complaints. It recommended time-bound emergency helpline responses, regular patrolling of deserted areas and crime hotspots, and mandatory gender-sensitisation training for police personnel across ranks.

The commission noted that 14,658 of the country's 16,469 police stations had Women's Help Desks as of December 2025. It called for functional desks in all remaining stations, regular inspections and periodic checks of emergency helplines, including 112 and 1091.

On infrastructure, the advisory stressed adequate lighting and functional surveillance systems in streets, subways, parking lots, ATMs, bus stands, railway stations and metro stations. It recommended passenger emergency alarm

• Turn to Page 5

NHRC seeks women's safety overhaul:

• Continued from Page 1

buttons in buses and trains, prominent display of vehicle registration and driver details, and accessible transport and public facilities for women with disabilities.

The commission also called for clean feeding rooms, functional sanitary-pad dispensers and safe transport for women working night shifts. Employers should ensure proper verification of drivers and security personnel and provide safe transportation home.

Emphasising prevention, the NHRC recommended awareness campaigns on consent, gender equality and respectful conduct in schools, colleges and universities. Campaigns should involve men and boys and be conducted in regional languages. It also urged educational institutions to encourage self-defence training for girls and women.

The advisory proposed considering legislation on the lines of the Good Samaritan framework to encourage people to safely intervene when crimes against women occur. The Women and Child Development Ministry could develop standardised protocols to guide such interventions.

Calling for better support for survivors, the commission stressed timely medical examinations, psychosocial assistance and coordination among police, hospitals and support services. It called for the explicit discontinuation of the two-finger test in sexual violence cases, which the Supreme Court prohibited in its 2022 judgment in *State of Jharkhand v. Shailendra Kumar Rai*.

The NHRC also sought ethical media reporting guidelines to protect survivors' identities, discourage sensationalism and victim-blaming, and prevent unauthorised disclosure of investigation details. These should cover digital media and online news portals.

Warning against technology-facilitated abuse, the commission called for awareness programmes on deepfakes, doxxing, revenge pornography and non-consensual sharing of explicit content, alongside gender-sensitive reviews of cyber laws and specialised training for law enforcement agencies.

For workplace safety, the NHRC stressed effective implementation of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, including functional Internal and Local Committees, regular employee awareness programmes and submission of enquiry reports to District Officers where required.

It also recommended real-time gender-disaggregated data on violence, periodic audits of existing facilities and mandatory gender audits for major new infrastructure projects. States and UTs were urged to ensure timely and efficient utilisation of the Nirbhaya Fund.

Kashmir images, Srinagar, 28/10/2026
Page No: 2, Size: 20.82cm × 12.89cm

NHRC seeks action reports on women's safety at workplaces, public spaces

NEW DELHI, Oct 27: The National Human Rights Commission (NHRC) has issued an advisory on women's safety at workplaces and public spaces, asking Union ministries, the Railway Board and all states and Union Territories to implement its recommendations and submit action-taken reports within two months.

The advisory has been sent to the secretaries of 10 Union ministries, the chairperson of the Railway Board and the chief secretaries and administrators of all states and Union Territories.

The NHRC said that despite stringent laws to protect women's rights, concerns over their safety at workplaces and public spaces persist, potentially limiting their participation in the workforce and access to equal opportunities.

Citing the figures mentioned in its advisory, the commission said women's labour force participation stood at 34.6% in September 2026, according to the Periodic Labour Force Participation Survey. It also referred to around 4.4 lakh cases of crimes against women reported in the latest National Crime Records Bureau report published in 2026.

The advisory identifies eight areas for action, including awareness about women's safety and sexual harassment, infrastructure improvements, encouraging bystander intervention, the role of police, support for survivors, cybercrime against women, long-term reforms and other preventive measures.

The ministries that received the advisory include Women and Child Development; Education; Home Affairs; Information and Broadcasting; Labour and Employment; Corporate Affairs; Road Transport and Highways; Housing and Urban Affairs; and Health and Family Welfare.

The NHRC said safety at workplaces and public spaces was essential to ensuring women's constitutional rights, access to justice and equal opportunities, as well as enabling them to participate fully in economic and public life.

It has urged the authorities concerned to implement the recommendations and submit action-taken reports within two months, detailing the progress made.

The detailed advisory is available on the NHRC website.

Orrisa Post, Bhubaneshwar, 28/10/2026
Page No: 8, Size: 32.52cm × 16.25cm

NHRC flags online gender violence, victim-shaming

PRESS TRUST OF INDIA

New Delhi, Oct 27: Adequate sensitisation of police personnel to avoid any moral judgement and victim-shaming of survivors of gender-based violence when they visit police stations and regular patrolling at crime hotspots are among a slew of recommendations issued by the NHRC to government authorities.

Enumerated in the advisory on 'Women's Safety at Work and Public Spaces', the recommendations also include raising awareness among women about what constitutes sexual harassment and their legal rights through targeted displays of posters, flyers and other informational material in public spaces and workplaces.

Also, violence against women is no longer limited to physical harm. With the rise of digital technology, particularly artifi-



been a "sharp increase" in the number of cases of technology-facilitated gender-based violence (TFGDV) in the last few years, the National Human Rights Commission (NHRC) has cautioned.

It is recommended to sensitise women across age groups about the risks posed by tech-doxxing, sharing of non-consensual explicit images and videos, and deep fakes".

Awareness programmes may be conducted in schools, colleges, universities, and workplaces on cybercrime, it says.

Despite the existence of stringent laws to protect the rights of women, "harassment remains a pervasive issue".

The NHRC has urged police to stop victim-shaming survivors of gender-based violence

The advisory links sensitive policing with faster responses and stronger safeguards against digital abuse

It is, therefore, important to address the matter of their safety comprehensively, focusing on both "preventive and remedial measures", while being mindful of their intersectional identities, the NHRC says in its advisory dated October 23 shared through a statement issued Tuesday.

According to the recent Periodic Labour Force Participation Survey in India, women's participation in the labour force stood at 34.6 per cent in September 2026. However, about 4.4 lakh cases of crimes against women were also reported, as per the latest National Crime Records Bureau (NCRB) report published in 2026, the statement said.

Keeping in mind the multi-dimensional nature of women's safety and the need for reform, the NHRC issued this advisory to the government authorities, it says.

The NHRC's advisory has been sent to the secretaries of 10 Union ministries, including the women and child development (WCD) ministry, education ministry, health ministry and the home ministry, the chairperson and CEO of the Railway Board, and the chief secretaries of all states and/ or administrators of Union Territories.

The rights panel has urged authorities to implement the recommendations made in the advisory and furnish an action taken report within a period of two months to keep the Commission informed of the progress in implementing the advisory.

Statesman, Bhubaneshwar, 28/10/2026
Page No: 1, Size: 5.29cm × 15.74cm

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Daily Excelsior, Jammu, 28/10/2026
Page No: 9, Size: 13.89cm × 22.91cm

NHRC Special Rapporteur reviews Human Rights scenario in J&K

Excelsior Correspondent

SRINAGAR, Oct 27: The Special Rapporteur, National Human Rights Commission (NHRC), Shomita Biswas today convened a high-level review meeting at the Civil Secretariat here to assess the overall human rights scenario and the implementation of welfare safeguards especially related to Social Welfare, Health and Prisons Departments of the Union Territory of Jammu and Kashmir.

The meeting was attended by senior administrative and police officers. Those who attended include IGP, Personnel (Hq); Secretary in Social Welfare; Mission Director, Mission Poshan; Mission Director, Mission Vatsalya & Mission Shakti in Social Welfare Department; DIG, CID; Superintendent of Police, Central Jail, Srinagar; HoD, Psychiatry, GMC Srinagar and other senior officials.

The departments present provided detailed presentations regarding institutional mechanisms, ongoing legal protections, and targeted public welfare initiatives designed to protect the rights of the citizens, with a particular focus on underprivileged and vulnerable segments of the society.



Special Rapporteur NHRC, Shomita Biswas chairing a meeting at Srinagar on Tuesday.

During the session, Mission Director, Mission Poshan, Sajad Hussain Ganai, provided a comprehensive appraisal concerning the protection of child rights throughout the Union Territory. He detailed the various initiatives underway to augment health, immunization, and nutritional coverage for children under the Poshan framework.

Additionally, he briefed the chair on the systematic disbursement of academic scholarships specifically structured to support and sustain students coming from socio-economically marginalized background categories.

Similarly, Mission Director for Mission Vatsalya and Mission Shakti, Rubina Kousar, presented an extensive overview of the overarching regulatory mechanisms and active support infrastructure designed for destitute, abandoned, and distressed women across Jammu & Kashmir. She highlighted the extensive statutory frameworks operationalized under the juvenile justice system, highlighting institutional measures to secure complete child protection and prevent instances of atrocities against minors and women.

Providing the perspective of law enforcement, Inspector General of Police (IGP) Personnel (Hq), Uttam Chand, delivered a detailed appraisal on the maintenance of human rights standards within prison facilities and the safeguarding of under-trial and convicted prisoners.

He shared data regarding precise legal interventions and the rigorous operational steps taken by law enforcement agencies to legally enforce the constitutional and human rights of vulnerable groups, ensuring swift action against any reported atrocities.

Addressing the healthcare delivery landscape, Prof. (Dr.) Arshad Hussain, Head of the Institute of Mental Health and Neurosciences (IMHANS), GMC Srinagar, threw light on the mental health infrastructure across the Union Territory. He outlined current service patterns, localized delivery gaps, and structural expansions currently being undertaken.

Dr. Hussain highlighted the transformative prospects slated for the region's mental health sector following the completion of several major development projects presently in progress.

Following the multi-departmental briefings, the Special Rapporteur, NHRC, expressed satisfaction over the structural safeguards, welfare programs, and collaborative enforcement steps executed by the respective departments.

Further the Special Rapporteur enjoined upon the concerned departments and police officers to adopt a more proactive approach in reaching out to rural and marginalized sections of the society.

She advised the line departments to constantly refine their grievance redressal mechanisms to guarantee that public concerns, particularly those involving vulnerable classes, are processed in a highly professional, smooth, and prompt manner.

Kashmir images, Srinagar, 28/10/2026
Page No: 3, Size: 22.09cm × 18.04cm

NHRC rapporteur reviews human rights safeguards in J&K

Calls for proactive grievance redressal and better outreach to vulnerable communities

SRINAGAR, Oct 27: National Human Rights Commission (NHRC) Special Rapporteur Shomita Biswas on Tuesday reviewed the human rights situation in Jammu and Kashmir, with a focus on safeguards and welfare measures implemented by the Social Welfare, Health and Prisons departments.

The review meeting, held at the Civil Secretariat in Srinagar, was attended by senior administrative and police officers, who presented details of institutional mechanisms, legal protections and welfare initiatives targeting underprivileged and vulnerable sections of society.

The participants included Inspector General of Police (Personnel Headquarters) Uttam Chand, Secretary of the Social Welfare Department, Mission Director Mission Poshan Sajad Hussain Ganai, Mission Director Mission Vatsalya and Mission Shakti Rubina Kousar, Deputy Inspector General of Police, Criminal Investigation Department, Superintendent of Central Jail Srinagar and Head of the Department of Psychiatry, Government Medical College (GMC) Srinagar, among other officials.



Ganai briefed the meeting on child protection initiatives under Mission Poshan, including measures to improve children's health, immunisation and nutritional coverage. He also outlined scholarship schemes aimed at supporting students from socio-economically disadvantaged backgrounds.

Kousar presented an overview of support mechanisms for destitute, abandoned and distressed women, along with measures under Mission Vatsalya and Mission Shakti. She also highlighted statutory safeguards under the juvenile justice system and institutional arrangements for protecting children and women from abuse.

Chand outlined measures to safeguard the rights of undertrial and convicted prisoners and maintain human rights standards in prison facilities. He also briefed the meeting on legal interventions and enforcement measures undertaken to protect the constitutional and human rights of vulnerable groups and respond to reported atrocities.

Head of the Institute of Mental Health and Neurosciences (IMHANS), GMC Srinagar, Prof. Arshad Hussain, presented an overview of mental health services across Jammu and Kashmir, identifying service delivery gaps and outlining infrastructure expansion projects under way.

Biswas expressed satisfaction with the safeguards, welfare programmes and interdepartmental coordination outlined during the meeting, according to an official statement.

She urged departments and police officers to strengthen outreach to rural and marginalised communities and make grievance redressal mechanisms more accessible, efficient and responsive. She stressed that complaints, particularly those concerning vulnerable groups, should be addressed promptly and professionally.

Dainik Bhaskar, Muzaffarpur, 28/10/2026
Page No: 6, Size: 25.00cm × 6.67cm

भास्कर एक्सक्लूसिव चिटफंड कंपनी यौन शोषण कांड : एनएचआरसी की सख्ती के बाद एसडीपीओ नगर-2 के नेतृत्व में 4 सदस्यीय टीम गठित

आरोपितों के कुर्की वारंट दबाने से बेल मिलने तक की पड़ताल करेगी नई एसआईटी

क्राइम रिपोर्टर | मुजफ्फरपुर

अहियापुर थाने में दर्ज डीबीआर चिटफंड कंपनी यौन शोषण कांड में पुलिस की कार्यप्रणाली पर गंभीर सवाल उठने के बाद अब जांच नए सिरे से होने जा रही है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की पटना में हुई खुली सुनवाई के बाद पुलिस प्रशासन ने चार सदस्यीय एसआईटी का गठन किया है। यह नई टीम न केवल यौन शोषण और ठगी के आरोपों की पड़ताल करेगी, बल्कि इस बात की भी समीक्षा करेगी कि आखिर पुलिस की ढिलाई के कारण कुर्की वारंट थाने में क्यों पड़ा रह गया और आरोपियों को जमानत कैसे मिल गई। टीम में अहियापुर थानेदार शरत कुमार, केस के आईओ दारोगा डीके महतो और एक महिला पुलिस पदाधिकारी को शामिल किया गया है। राष्ट्रीय मानवाधिकार आयोग ने 7 और 8 अक्टूबर को पटना के गांधी मैदान स्थित ज्ञान भवन में राज्य के 26 जिलों में दर्ज चर्चित कांडों की खुली सुनवाई की थी। इसमें डीबीआर चिटफंड यौन शोषण कांड भी शामिल था।

पुलिसिया ढिलाई की खुली पोल... जांच में मामला सत्य निकला, पर आरोपी जेल से बाहर आ गए

तत्कालीन एसएसपी राकेश कुमार ने भी एसआईटी गठित की थी। तिलक और एक अन्य अप्राथमिकी आरोपित अजय प्रताप को गोरखपुर से गिरफ्तार कर जेल भेजा गया था। पुलिस जांच में मनीष सिन्हा समेत अन्य आरोपितों के खिलाफ मामला सत्य पाया गया था। तत्कालीन आईओ दारोगा जितेंद्र महतो की अर्जी पर कोर्ट से वारंट भी जारी हुआ था। हालांकि, आरोप है कि इसके बाद कार्रवाई आगे नहीं बढ़ी। मनीष सिन्हा के खिलाफ कुर्की वारंट थाने में ही पड़ा रहा और उन्हें हाईकोर्ट से जमानत मिल गई। बाद में तिलक को भी जमानत मिल गई।

पहले नौकरी के नाम पर झांसा, फिर यौन शोषण और रचाई फर्जी शादी

सारण के मशरख की पीड़ित किशोरी के कोर्ट परिवाद पर 2 जून 2024 को अहियापुर थाने में एफआईआर की गई थी। इसमें कंपनी के मैनेजर तिलक कुमार सिंह, सीएमडी मनीष सिन्हा समेत नौ को आरोपित बनाया गया था। पीड़िता के अनुसार, अक्टूबर 2022 में तिलक ने कंपनी के विस्तार और नौकरी का झांसा देकर उससे संपर्क किया था। पीड़िता का दावा है कि उसने 50 से ज्यादा युवक-युवतियों को कंपनी से जोड़ा था। पीड़िता ने तिलक पर सीएमडी मनीष सिन्हा के सहयोग से शादी का भरोसा देकर शारीरिक संबंध बनाने का आरोप लगाया था। तिलक के साथ कथित तौर पर नकली शादी कराई गई। पीड़िता ने युवतियों को नौकरी के नाम पर फंसाने व यौन शोषण करने के आरोप भी लगाए थे।

Source: https://www.newindianexpress.com/states/west-bengal/2026/Oct/27/bengal-bjp-chief-says-deaths-of-two-rape-murder-accused-cannot-be-called-encounters

Bengal BJP chief says deaths of two rape-murder accused cannot be called encounters

This was the second such incident in three months. In July, another accused in the rape and murder of an 11-year-old girl was killed in an alleged gunfight with the police in Baruipur, South 24 Parganas district.

TNIE online desk
Updated on: 27 Oct 2026, 4:17 pm

KOLKATA: West Bengal BJP president Samik Bhattacharya on Tuesday said the deaths of two rape-murder accused in alleged gunfights with the police in two districts cannot be termed “encounters”.

An accused arrested in the rape and murder of a 17-year-old girl was killed in an alleged gunfight with the police in Gaighata, North 24 Parganas district, early on Tuesday. A senior police officer said the accused allegedly snatched a police officer’s service revolver and opened fire at personnel during a crime scene reconstruction, prompting retaliatory firing.

This was the second such incident in three months. In July, another accused in the rape and murder of an 11-year-old girl was killed in an alleged gunfight with the police in Baruipur, South 24 Parganas district. He had also allegedly snatched an officer’s revolver and fired at police personnel during a crime scene reconstruction, leading to retaliatory firing.

Bhattacharya said describing the deaths as “encounters” would be misleading. “The situation that forced the police to fire at the accused persons in both cases cannot be termed as encounters,” he said.

Claiming that the rule of law prevailed in Bengal, Bhattacharya said this was in contrast to the “law of the ruler” that he alleged had prevailed under the previous government. A committee appointed by the National Human Rights Commission to investigate the 2021 post-poll violence in West Bengal had stated in its report that the “law of the ruler prevailed in the state, not the rule of law”. The Trinamool Congress (TMC) won the 2021 West Bengal Assembly elections.

Bhattacharya also claimed that the term “syndicate” had been abolished in the state and that people could now step out without fear. The BJP had accused the previous TMC government of fostering lawlessness and an atmosphere of fear. During its 2026 Assembly election campaign, the party pledged to restore the rule of law if voted to power.

(With inputs from PTI)

Source: https://www.thehindu.com/news/national/jammu-and-kashmir/kashmiripandit-rakesh-handoo-circulates-edited-terror-threat-online-faces-charges-under-it-act/article71632075.ece/amp/

Kashmiri Pandit Rakesh Handoo circulates 'edited terror threat' online, faces charges under IT Act

Officials said Mr. Handoo was zeroed in after a Kashmiri Pandit employee, whose name figured in the "terror threat list", registered a complaint with the police

Published - October 28, 2026 12:00 am IST - Srinagar
The Hindu Bureau

The J&K police arrested a Kashmiri Pandit activist, Rakesh Handoo, 59, and slapped charges under the Information Technology (IT) Act over allegations of "circulating an edited terror threat" against Kashmiri Pandits working in the Kashmir valley.

Police officials said Mr. Handoo, currently a resident of Faridabad, Haryana, was arrested by a team from Baramulla on October 17 after "the investigation established prima facie an offence under cyber terrorism". Officials said Mr. Handoo was zeroed in after a Kashmiri Pandit employee, whose name figured in the "terror threat list", registered a complaint with the police.

The police cited, like the offence, that Mr. Handoo was behind "the deliberate alteration and commission of the electronic material". "On his publicly accessible Twitter account, he repeatedly circulated threat-related electronic material purporting to originate from Soldier of Resistance/United Liberation Council, which in its original form belonged to another person bearing a similar name," said the First Information Report (FIR). Officials said the accused "falsely projected [the complainant] as the intended target by altering the original identifying details, and its circulation created serious apprehension regarding the complainant's safety."

Officials said offences under Sections 66F and 84C IT Act established a prima facie case against the accused. The Forensic Science Lab and technical analysis have been sought in the case. Eight social-media posts and relevant documentary evidence were also seized, they added.

Mr. Handoo contested the 2008 assembly election against National Conference president Farooq Abdullah from Srinagar's Hazratbal constituency. On behalf of the employees, Mr. Handoo in August this year approached the National Human Rights Commission (NHRC) and National Commission for Minorities (NCM) and demanded "a probe as to how personal data of Prime Minister Package Employees in Kashmir was leaked" and said, "a credible threat cannot be taken lightly". The purported terror threat letter circulated ahead of Independence Day in August forced the government to make extra security arrangements for the Pandit employees. Scores of locals were also questioned after the threat letter.

Published - October 28, 2026 12:00 am IST

Source: https://thekashmirimages.com/2026/10/28/nhrc-rapporteur-reviews-human-rights-safeguards-in-jk/#google_vignette

NHRC rapporteur reviews human rights safeguards in J&K

Calls for proactive grievance redressal and better outreach to vulnerable communities

KI News by KI News October 28, 2026 in CITY & TOWNS, LOCAL

SRINAGAR: National Human Rights Commission (NHRC) Special Rapporteur Shomita Biswas on Tuesday reviewed the human rights situation in Jammu and Kashmir, with a focus on safeguards and welfare measures implemented by the Social Welfare, Health and Prisons departments. The review meeting, held at the Civil Secretariat in Srinagar, was attended by senior administrative and police officers, who presented details of institutional mechanisms, legal protections and welfare initiatives targeting underprivileged and vulnerable sections of society.

The participants included Inspector General of Police (Personnel Headquarters) Uttam Chand, Secretary of the Social Welfare Department, Mission Director Mission Poshan Sajad Hussain Ganai, Mission Director Mission Vatsalya and Mission Shakti Rubina Kousar, Deputy Inspector General of Police, Criminal Investigation Department, Superintendent of Central Jail Srinagar and Head of the Department of Psychiatry, Government Medical College (GMC) Srinagar, among other officials.

Ganai briefed the meeting on child protection initiatives under Mission Poshan, including measures to improve children's health, immunisation and nutritional coverage. He also outlined scholarship schemes aimed at supporting students from socio-economically disadvantaged backgrounds. Kousar presented an overview of support mechanisms for destitute, abandoned and distressed women, along with measures under Mission Vatsalya and Mission Shakti. She also highlighted statutory safeguards under the juvenile justice system and institutional arrangements for protecting children and women from abuse.

Chand outlined measures to safeguard the rights of undertrial and convicted prisoners and maintain human rights standards in prison facilities. He also briefed the meeting on legal interventions and enforcement measures undertaken to protect the constitutional and human rights of vulnerable groups and respond to reported atrocities. Head of the Institute of Mental Health and Neurosciences (IMHANS), GMC Srinagar, Prof. Arshad Hussain, presented an overview of mental health services across Jammu and Kashmir, identifying service delivery gaps and outlining infrastructure expansion projects under way.

Biswas expressed satisfaction with the safeguards, welfare programmes and interdepartmental coordination outlined during the meeting, according to an official statement. She urged departments and police officers to strengthen outreach to rural and marginalised communities and make grievance redressal mechanisms more accessible, efficient and responsive. She stressed that complaints, particularly those concerning vulnerable groups, should be addressed promptly and professionally.

Source: https://www.millenniumpost.in/amp/bengal/police-accountability-state-encounters-spotlight-sc-rulings-681210

Police accountability: State encounters spotlight SC rulings
By - Soumyadip Mullick
Update: 2026-10-27 18:42 GMT

Kolkata: Twin police encounters reported in Gaighata and Samserganj of Bengal have brought into focus Supreme Court rulings stressing accountability in cases involving alleged extrajudicial killings and the role of human rights commissions in protecting fundamental rights.

In Arif Md Yeasin Jwadder v State of Assam (2025), the Supreme Court had cautioned against glorifying police encounters as symbols of effective policing, reiterating that excessive or unlawful force cannot be justified solely on grounds of expediency or public safety.

The court had described the National Human Rights Commission (NHRC) and State Human Rights Commissions (SHRCs) as independent watchdogs safeguarding human dignity, liberty and constitutional rights, particularly those of vulnerable and marginalised people.

The court said the Protection of Human Rights Act, 1993, empowers these bodies to conduct inquiries, summon witnesses, requisition public records and initiate proceedings on their own motion or on complaints. Their role extends beyond responding to grievances to promoting accountability, transparency and systemic reform.

In the 2025 judgment, the court stressed that human rights commissions must act proactively and respond with urgency proportionate to the gravity of allegations.

Referring to its 2016 judgment in Extra Judicial Execution Victim Families Association v Union of India, the court described human rights commissions as the “protector, advisor, monitor and educator of human rights”. It said they must be strengthened and responsive, actively protecting fundamental freedoms rather than remaining passive observers.

The 2016 case concerned allegations of extrajudicial killings in Manipur by police and security forces. The Supreme Court emphasised the need to establish the truth about disputed encounters and held that allegations of excessive or retaliatory force resulting in death must be thoroughly investigated. Criminal proceedings could follow where an offence had been committed, subject to prescribed legal procedure.

Source: https://www.millenniumpost.in/bengal/brmgss-to-organise-human-rights-conference-in-rishra-today-681217

BRMGSS to organise human rights conference in Rishra today
BY Team MP28 Oct 2026 12:17 AM Team MP28 Oct 2026 12:17 AM

Kolkata: The Bharatiya Railway Mallgodam Shramik Sangh (BRMGSS), a union representing railway goods shed workers, will organise a conference on human rights awareness and social security for unorganised sector workers at Rabindra Bhawan in Rishra, Hooghly, on Wednesday. An office inauguration ceremony will also be held. Priyank Kanungo, a member of the National Human Rights Commission, will attend as the chief guest, while Amogh Dev Rai, director of the Research at the Advanced Study Institute of Asia, will be the guest of honour. Other attendees include Parimal Kanti Mondal, national president of BRMGSS; Sheo Prasad Tiwari, a Central Board of Trustees member of the Employees' Provident Fund Organisation (EPFO); Kashinath Gayen, national convenor of BRMGSS; and Mrinmoy Dhar, president of the West Bengal Contractual Workers Association. BRMGSS claims to represent more than 8.5 lakh registered active workers across railway goods sheds in India.

Organiser, Online News, 28/10/2026

Source: https://organiser.org/2026/10/28/421594/bharat/nhrc-lays-out-eight-point-roadmap-to-improve-women-safety-at-workplace-across-bharat/

NHRC lays out eight-point roadmap to improve women safety at workplace across Bharat

The National Human Rights Commission has issued an advisory outlining eight key areas to strengthen women's safety at workplaces and public spaces. It has asked Union Ministries, the Railway Board and state and Union Territory administrations to submit Action Taken Reports within two months

WEBDESK Oct 28, 2026, 09:00 am IST in Bharat Delhi

New Delhi: The National Human Rights Commission (NHRC) has issued an advisory on women's safety at workplaces and public spaces, calling for coordinated action by the Centre, state governments and Union Territory administrations to address persistent safety concerns.

The advisory has been sent to the Secretaries of 10 Union Ministries, the Chairperson of the Railway Board and the Chief Secretaries and Administrators of all states and Union Territories. The commission has urged the authorities to implement its recommendations and submit Action Taken Reports (ATRs) within two months.

The NHRC said that despite stringent laws to protect women's rights, their safety in workplaces and public spaces remains a concern. "Safety at workplaces and public spaces is an essential condition to enable women to participate fully in the workforce and realise their full potential," the commission noted.

According to the figures cited in the advisory, women's labour force participation stood at 34.6 per cent in September 2026, as per the Periodic Labour Force Participation Survey. Meanwhile, around 4.4 lakh cases of crimes against women were reported in the latest National Crime Records Bureau (NCRB) report published in 2026. The commission said these figures highlight the continuing challenges in ensuring women's safety and the need for sustained and coordinated efforts.

NHRC identifies eight key areas for action

The advisory outlines eight areas requiring attention from the authorities. These include:

awareness campaigns on women's safety and sexual harassment,

improvements in infrastructure,

encouraging bystander intervention,

strengthening the role of the police,

survivor support,

tackling cybercrime against women,

long-term reforms,

and other preventive measures.

The recommendations aim to strengthen institutional responses, improve safety mechanisms and create an environment in which women can work and access public spaces without fear. The NHRC emphasised that women's safety is essential to ensuring their constitutional rights to justice and equal opportunities. It also highlighted the need to address barriers that prevent women from participating fully in the workforce and realising their potential.

Ten Union ministries and Railway board covered

The advisory has been sent to the Union Ministries of Women and Child Development; Education; Home Affairs; Information and Broadcasting; Labour and Employment; Corporate Affairs; Road Transport and Highways; Housing and Urban Affairs; and Health and Family Welfare, along with the Railway Board. The commission has also called upon the Chief Secretaries and Administrators of all states and Union Territories to act on the recommendations. The NHRC has asked all concerned authorities to submit their Action Taken Reports within two months, detailing progress in implementing the proposed measures.

Source: https://www.freepressjournal.in/amp/india/nhrc-issues-womens-safety-advisory-to-ministries-railway-board-states-uts-seeks-action-taken-report-within-2-months

NHRC Issues Women's Safety Advisory To Ministries, Railway Board, States & UTs; Seeks Action Taken Report Within 2 Months

The NHRC has issued an advisory on women's safety at workplaces and public spaces to 10 Union Ministries, the Railway Board and all States and UTs. It outlines eight key focus areas and directs authorities to submit an Action Taken Report within two months.

FPJ News Service Updated: Tuesday, October 27, 2026, 01:57 PM IST

New Delhi: The National Human Rights Commission (NHRC), India has issued an Advisory on 'Women's Safety at Work and Public Spaces' to the Secretaries of ten Union Ministries, the Chairperson, Railway Board and the Chief Secretaries/ Administrators of all States and Union Territories.

The NHRC notes that despite the existence of stringent laws to protect the rights of women, their safety at workplaces and public spaces remains a concern. As per the recent Periodic Labour Force Participation Survey in India, women's participation in the labour force stood at 34.6% in September 2026. However, about 4.4 lakh cases of crimes against women were also reported, as per the latest National Crime Records Bureau (NCRB) report published in 2026. These figures underscore the persistent challenges in ensuring the safety and security of women and highlight the need for sustained and concerted efforts.

The NHRC acknowledges that women's safety is vital to ensure their constitutional entitlement to justice and equal opportunities. It further notes that safety at workplaces and public spaces is an essential condition to enable women to participate fully in the workforce and realise their full potential.

Besides the Railway Board, the Union Ministries to whom the Advisory has been sent include Women and Child Development, Education, Home Affairs, Information and Broadcasting, Labour and Employment, Corporate Affairs, Road Transport and Highways, Housing and Urban Affairs and Health and Family Welfare.

The NHRC Advisory focuses on eight key areas. These include raising awareness on topics of women's safety and sexual harassment, infrastructure, encouraging bystander intervention, the role of the police, survivor support, cybercrime against women, long-term reforms and other measures. The detailed Advisory may be accessed at: View

The NHRC urges all authorities concerned to implement the recommendations in the Advisory and furnish an Action Taken Report (ATR) within two months to keep it informed of the progress made.

Published on: Tuesday, October 27, 2026, 01:57 PM IST

Source: https://indialegallive.com/constitutional-law-news/courts-news/nhrc-issues-advisory-on-womens-safety-at-workplaces-public-spaces-seeks-action-taken-reports-within-two-months/

NHRC issues advisory on women's safety at workplaces, public spaces; seeks action-taken reports within two months

By chayanikaindialegal -October 27, 2026

The National Human Rights Commission (NHRC) has issued an advisory on women's safety at workplaces and public spaces, calling upon the Centre, State governments and Union Territory administrations to strengthen preventive measures, improve institutional accountability and ensure effective protection against gender-based violence. The Commission has sought action-taken reports within two months, detailing the steps undertaken to implement its recommendations.

The advisory has been circulated to the Secretaries of 10 Union Ministries, the Chairperson of the Railway Board and the Chief Secretaries and Administrators of all States and Union Territories. It seeks coordinated intervention across government departments to address concerns relating to women's safety in professional environments and public areas.

The NHRC has identified eight broad areas requiring attention, including awareness campaigns on women's safety and sexual harassment, improvements in public infrastructure, encouraging bystander intervention, strengthening police response, providing support to survivors, tackling cybercrime against women and undertaking long-term institutional reforms. The Commission has emphasised that ensuring a safe environment for women is integral to the protection of their dignity, equality and fundamental rights. It has highlighted the need to translate existing legal safeguards into effective action through better implementation, institutional vigilance and public awareness.

The advisory also addresses the importance of making workplaces and public spaces safer so that women can participate in economic and social life without fear of harassment, discrimination or violence.

The Union Ministries to which the advisory has been issued include Women and Child Development, Education, Home Affairs, Information and Broadcasting, Labour and Employment, Corporate Affairs, Road Transport and Highways, Housing and Urban Affairs, and Health and Family Welfare, along with the Railway Board.

Through the advisory, the Commission has sought a coordinated response from the concerned authorities to strengthen existing mechanisms, improve accountability and ensure that measures for women's safety are implemented effectively. The two-month reporting deadline is intended to enable the NHRC to assess the action taken by the authorities concerned.

Pragativadi, Online News, 28/10/2026

Source: https://pragativadi.com/nhrc-issues-advisory-on-womens-safety-at-work-and-public-spaces-demands-report-in-2-months/

NHRC Issues Advisory on Women's Safety at Work and Public Spaces; Demands Report in 2 Months
Prachiparna Nayak by Prachiparna Nayak October 27, 2026

New Delhi: The National Human Rights Commission (NHRC) of India has issued a comprehensive Advisory on 'Women's Safety at Work and Public Spaces' to ten Union Ministries, the Chairperson of the Railway Board, and all Chief Secretaries of States and Union Territories.

Highlighting that women's safety is crucial for enabling full workforce participation and ensuring constitutional entitlements to equal opportunity, the NHRC expressed concern over persistent safety gaps. Recent Periodic Labour Force Participation Survey data showed women's labour force participation at 34.6%, while the latest National Crime Records Bureau (NCRB) report documented nearly 4.4 lakh reported cases of crimes against women.

The NHRC Advisory outlines eight critical action areas: expanding awareness on sexual harassment, improving urban and transit infrastructure, encouraging bystander intervention, defining the role of law enforcement, expanding survivor support systems, tackling cybercrime, implementing long-term policy reforms, and establishing institutional safeguards.

Key ministries addressed include Women and Child Development, Home Affairs, Education, Labour and Employment, Road Transport and Highways, Housing and Urban Affairs, Health and Family Welfare, Corporate Affairs, and Information & Broadcasting.

The human rights body has urged all concerned authorities to immediately execute the recommendations and submit an Action Taken Report (ATR) within two months to detail their implementation progress.

ETV Bharat, Online News, 28/10/2026

Source: https://www.etvbharat.com/amp/en/bharat/nhrc-issues-advisory-on-women-safety-at-work-and-public-spaces-seeks-action-taken-report-within-2-months-enn26102703945

NHRC Issues Advisory On 'Women's Safety At Work And Public Spaces'; Seeks Action Taken Report Within 2 Months

The Commission has sought action-taken reports within two months to keep it informed of the progress made to implement its recommendations.

By ETV Bharat English Team
Published : October 27, 2026 at 3:01 PM IST

New Delhi: The National Human Rights Commission (NHRC) on Tuesday released an advisory on 'Women's Safety at Work and Public Spaces', highlighting that despite the existence of stringent laws to protect the rights of women, their safety at workplaces and public spaces remains a concern.

In an order issued, the Commission has circulated the advisory to the Secretaries of ten Union Ministries, the Chairperson, Railway Board and the Chief Secretaries/Administrators of all States and Union Territories, focusing on eight key areas where action needs to be taken. The Commission has also sought action-taken reports from authorities within two months to keep it informed of the progress made to implement its recommendations.

The Commission has advised the authorities to focus on eight key areas, which include raising awareness on topics of women's safety and sexual harassment, infrastructure, encouraging bystander intervention, the role of the police, survivor support, cybercrime against women, long-term reforms and other measures.

The Union Ministries to which the advisory has been issued include the Railway Board, Women and Child Development, Education, Home Affairs, Information and Broadcasting, Labour and Employment, Corporate Affairs, Road Transport and Highways, Housing and Urban Affairs and Health and Family Welfare.

The NHRC further noted women's participation in the labour force in September 2026 by mentioning the 'Periodic Labour Force Participation Survey in India' figures. "As per the recent Periodic Labour Force Participation Survey in India, women's participation in the labour force stood at 34.6% in September 2026", it said. Also, about 4.4 lakh cases of crimes against women were reported, as per the latest National Crime Records Bureau (NCRB) report published this year.

"These figures underscore the persistent challenges in ensuring the safety and security of women and highlight the need for sustained and concerted efforts," the commission said in a statement. The NHRC further acknowledged that women's safety is vital to ensure their constitutional entitlement to justice and equal opportunities. "Safety at workplaces and public spaces is an essential condition to enable women to participate fully in the workforce and realise their full potential," the statement added.

SCC Online, Online News, 28/10/2026

Source: https://www.scconline.com/blog/post/2026/10/27/nhrc-advisory-womens-safety-workplaces-public-spaces/

NHRC advisory on women's safety at workplaces and public spaces: eight areas for action, Action Taken Reports due in two months

National Human Rights Commission has issued an advisory on women's safety at workplaces and public spaces, urging Union Ministries, the Railway Board, and States and Union Territories to implement its recommendations and submit Action Taken Reports within two months.

Published on October 27, 2026By Malika Bhola

The National Human Rights Commission (NHRC), India, has issued an Advisory on "Women's Safety at Work and Public Spaces" to the Secretaries of ten Union Ministries, the Chairperson of the Railway Board, and the Chief Secretaries/Administrators of all States and Union Territories.

The Advisory notes that despite the existence of stringent laws to protect women's rights, their safety at workplaces and public spaces remains a concern. As per the recent Periodic Labour Force Participation Survey in India, women's participation in the labour force stood at 34.6% in September 2026. However, about 4.4 lakh cases of crimes against women were also reported, as per the latest National Crime Records Bureau (NCRB) report published in 2026.

The NHRC acknowledged that these figures underscored the persistent challenges in ensuring the safety and security of women and highlight the need for sustained and concerted efforts. It further noted that women's safety is vital to ensure their constitutional entitlement to justice and equal opportunities, and that safety at workplaces and public spaces is essential to enable women to participate fully in the workforce and realise their full potential.

The Advisory has been sent to the Union Ministries of Women and Child Development, Education, Home Affairs, Information and Broadcasting, Labour and Employment, Corporate Affairs, Road Transport and Highways, Housing and Urban Affairs, and Health and Family Welfare, besides the Railway Board.

The Advisory focuses on eight key areas for action, including:

Raising awareness on women's safety and sexual harassment,

Infrastructure,

Encouraging bystander intervention,

The role of the police,

Survivor support,

Cybercrime against women,

Long-term reforms,

Other measures.

The NHRC has urged all concerned authorities to implement the recommendations contained in the Advisory and furnish an Action Taken Report (ATR) within two months, informing it of the progress made in their implementation.

Vartha Bharati, Online News, 28/10/2026

Source: https://english.varthabharati.in/amp/india/nhrc-calls-for-police-sensitisation-to-prevent-victim-shaming-of-women-survivors-2285944

NHRC calls for police sensitisation to prevent victim-shaming of women survivors
By : Vartha BharatiUpdate: 2026-10-27 13:29 GMT

New Delhi (PTI): Adequate sensitisation of police personnel to avoid any moral judgement and victim-shaming of survivors of gender-based violence when they visit police stations and regular patrolling at crime hotspots are among a slew of recommendations issued by the NHRC to several government authorities.

Enumerated in the advisory on 'Women's Safety at Work and Public Spaces', the recommendations also include raising awareness among women about what constitutes sexual harassment and their legal rights through targeted displays of posters, flyers, and other informational material in public spaces and workplaces.

Also, violence against women is no longer limited to physical harm. With the rise of digital technology, particularly artificial intelligence (AI), there has been a "sharp increase" in the number of cases of technology-facilitated gender-based violence (TFGDV) in the last few years, the National Human Rights Commission (NHRC) has cautioned.

It is recommended to sensitise women across age groups about the risks posed by technology like "revenge porn, doxxing, sharing of non-consensual explicit images and videos, and deep fakes".

Awareness programmes may be conducted in schools, colleges, universities, and workplaces on cybercrime, as well as the existing grievance redressal mechanisms like the National Cyber Crime Reporting portal and the Sahyog portal, the advisory says.

Despite the existence of stringent laws to protect the rights of women, "harassment remains a pervasive issue". It is, therefore, important to address the matter of their safety comprehensively, focusing on both "preventive and remedial measures", while being mindful of their intersectional identities, the NHRC says in its October 23 dated advisory shared through a statement issued on Tuesday.

Keeping in mind the multi-dimensional nature of women's safety and the need for reform, the NHRC issued this advisory to the government authorities, it says.

The NHRC's advisory has been sent to the secretaries of 10 Union ministries, including the women and child development ministry, education ministry, health ministry and the home ministry, the chairperson and CEO of the Railway Board, and the chief secretaries of all states and/ or administrators of Union Territories.

The rights panel has urged the concerned authorities to implement the recommendations made in the advisory and furnish an action taken report within a period of two months to keep the Commission informed of the progress in implementing the advisory.

Under the fourth point of the recommendations sub-titled 'Role of the Police', it says, "Survivors of gender-based violence often report facing resistance and moral policing in police stations when they try to register their

complaints. It is recommended that police personnel be adequately sensitised to avoid making moral judgements and victim-shaming."

To address this, the nodal ministry may consider developing a standard operating procedure (SOP) clearly mentioning protocols for dealing with victims of gender-based violence and circulate the same widely, including on social media, reads the advisory.

The NHRC has also recommended developing time-bound response standards for helplines and police arrival in case of violence in public spaces.

"Police officers may undertake regular patrolling, especially in places that are deserted during the night and/ or are crime hotspots," it adds.

As of December 2025, 14,658 out of 16,109 police stations (89 per cent) in the country have a Women's Help Desk (Ministry of Home Affairs), and it is recommended that steps may be taken to ensure that the remaining police stations also have a functional women's help desk to assist women in distress, the advisory says.

In its observations, the NHRC said it is also imperative to address societal attitudes and mindsets that directly impact the behaviour of individuals when it comes to ensuring the safety of women.

A major issue around the topic of women's safety is the lack of awareness regarding what constitutes sexual harassment and what needs to be done when such an incident has happened, the rights panel says in the advisory.

It is recommended to take steps to display targeted posters/ flyers and other informational material in public spaces and the workplace to inform women what constitutes harassment, their legal rights, as well as all the emergency numbers and existing mechanisms such as the Sexual Harassment Electronic Box (SHe-Box) portal for reporting the crime.

Source: https://english.punjabkesari.com/india/nhrc-issues-advisory-asks-centre-states-to-act-on-womens-safety-at-work-public-spaces/

NHRC issues advisory, asks Centre, states to act on women's safety at work, public spaces
By: IANS
On: Tuesday, October 27, 2026 4:08 PM

New Delhi, Oct 27 (IANS) — The National Human Rights Commission (NHRC) has issued an advisory on women's safety at workplaces and in public spaces, calling for measures across eight key areas and seeking reports on the progress of their implementation within two months.

The advisory, titled 'Women's Safety at Work and Public Spaces', has been sent to the Secretaries of 10 Union Ministries, the Chairperson of the Railway Board and the Chief Secretaries/Administrators of all states and Union Territories (UTs).

The apex human rights body observed that despite the existence of stringent laws to protect women's rights, their safety at workplaces and public spaces remains a concern. As per the recent Periodic Labour Force Participation Survey in India, women's participation in the labour force stood at 34.6 per cent in September 2026. However, about 4.4 lakh cases of crimes against women were also reported, according to the latest National Crime Records Bureau (NCRB) report published in 2026. These figures underscore the persistent challenges in ensuring the safety and security of women and highlight the need for sustained and concerted efforts, the NHRC said.

It observed that women's safety is vital to ensuring their constitutional entitlement to justice and equal opportunities. It further observed that safety at workplaces and public spaces is an essential condition for enabling women to participate fully in the workforce and realise their full potential.

The advisory focusses on eight key areas for action, including raising awareness about women's safety and sexual harassment, infrastructure, encouraging bystander intervention, the role of the police, survivor support, cybercrime against women, long-term reforms and other measures.

The Union Ministries to which the advisory has been issued include Women and Child Development, Education, Home Affairs, Information and Broadcasting, Labour and Employment, Corporate Affairs, Road Transport and Highways, Housing and Urban Affairs, and Health and Family Welfare.

The NHRC has urged all authorities concerned to implement the recommendations contained in the advisory and furnish an Action Taken Report (ATR) within two months, informing it about the progress made.

–IANS

Source: https://www.hindustantimes.com/india-news/women-safety-nhrc-recommends-sensitisation-of-police-personnel-to-avoid-victim-shaming-of-survivors-101793100562099-amp.html

Women safety: NHRC recommends sensitisation of police personnel to avoid victim-shaming of survivors
Published on: Oct 27, 2026, 16:59:21 IST
PTI |

New Delhi: Adequate sensitisation of police personnel to avoid any moral judgement and victim-shaming of survivors of gender-based violence when they visit police stations and regular patrolling at crime hotspots are among a slew of recommendations issued by the NHRC to several government authorities.

Enumerated in the advisory on 'Women's Safety at Work and Public Spaces', the recommendations also include raising awareness among women about what constitutes sexual harassment and their legal rights through targeted displays of posters, flyers, and other informational material in public spaces and workplaces.

Also, violence against women is no longer limited to physical harm. With the rise of digital technology, particularly artificial intelligence, there has been a "sharp increase" in the number of cases of technology-facilitated gender-based violence in the last few years, the National Human Rights Commission has cautioned. It is recommended to sensitise women across age groups about the risks posed by technology like "revenge porn, doxxing, sharing of non-consensual explicit images and videos, and deep fakes".

Awareness programmes may be conducted in schools, colleges, universities, and workplaces on cybercrime, as well as the existing grievance redressal mechanisms like the National Cyber Crime Reporting portal and the Sahyog portal, the advisory says.

Despite the existence of stringent laws to protect the rights of women, "harassment remains a pervasive issue". It is, therefore, important to address the matter of their safety comprehensively, focusing on both "preventive and remedial measures", while being mindful of their intersectional identities, the NHRC says in its October 23 dated advisory shared through a statement issued on Tuesday.

Keeping in mind the multi-dimensional nature of women's safety and the need for reform, the NHRC issued this advisory to the government authorities, it says. The NHRC's advisory has been sent to the secretaries of 10 Union ministries, including the women and child development ministry, education ministry, health ministry and the home ministry, the chairperson and CEO of the Railway Board, and the chief secretaries of all states and/ or administrators of Union Territories. The rights panel has urged the concerned authorities to implement the recommendations made in the advisory and furnish an action taken report within a period of two months to keep the Commission informed of the progress in implementing the advisory.

Under the fourth point of the recommendations sub-titled 'Role of the Police', it says, "Survivors of gender-based violence often report facing resistance and moral policing in police stations when they try to register their complaints. It is recommended that police personnel be adequately sensitised to avoid making moral judgements and victim-shaming." To address this, the nodal ministry may consider developing a standard operating procedure clearly mentioning protocols for dealing with victims of gender-based violence and circulate the same

widely, including on social media, reads the advisory.

The NHRC has also recommended developing time-bound response standards for helplines and police arrival in case of violence in public spaces. "Police officers may undertake regular patrolling, especially in places that are deserted during the night and/ or are crime hotspots," it adds.

As of December 2025, 14,658 out of 16,109 police stations in the country have a Women's Help Desk, and it is recommended that steps may be taken to ensure that the remaining police stations also have a functional women's help desk to assist women in distress, the advisory says.

In its observations, the NHRC said it is also imperative to address societal attitudes and mindsets that directly impact the behaviour of individuals when it comes to ensuring the safety of women. A major issue around the topic of women's safety is the lack of awareness regarding what constitutes sexual harassment and what needs to be done when such an incident has happened, the rights panel says in the advisory. It is recommended to take steps to display targeted posters/ flyers and other informational material in public spaces and the workplace to inform women what constitutes harassment, their legal rights, as well as all the emergency numbers and existing mechanisms such as the Sexual Harassment Electronic Box portal for reporting the crime.

Source: https://english.mathrubhumi.com/amp/news/india/nhrc-warns-police-against-victim-shaming-womens-safety-advisory-ute1l8cj

Women report abuse, not seek judgement: NHRC warns police against victim-shaming
Edited By: Warda Zain
Last Updated: 27 October 2026, 05:30 PM IST

New Delhi: The National Human Rights Commission has issued an advisory on Women's Safety at Work and Public Spaces, recommending measures to improve women's safety and the handling of complaints involving gender-based violence.

The advisory, dated October 23, calls for police personnel to be trained to avoid moral judgements and victim-shaming when survivors approach police stations to report violence or harassment.

The NHRC noted that survivors sometimes face resistance and moral policing while trying to register complaints. It recommended that the concerned ministry consider developing a standard operating procedure setting out clear protocols for dealing with survivors of gender-based violence.

The procedure should be widely circulated, including through social media, according to the advisory.

Police patrolling and faster emergency responses

The commission has recommended regular police patrolling in areas that are deserted at night and locations identified as crime hotspots.

It has also called for time-bound response standards for helplines and police arrival when violence occurs in public spaces.

The advisory highlights the need to ensure that every police station has a functional Women's Help Desk. According to figures cited by the NHRC, 14,658 of the country's 16,109 police stations had a Women's Help Desk as of December 2025.

The commission recommended that steps be taken to establish functional help desks in the remaining police stations so women in distress can access assistance.

NHRC flags growing risks from AI deepfakes and online abuse

The advisory warns that gender-based violence is no longer confined to physical spaces. The NHRC has pointed to a sharp increase in technology-facilitated gender-based violence in recent years, particularly with the growth of digital technology and artificial intelligence.

It has recommended awareness programmes for women across age groups about online abuse, including:

Revenge porn and the non-consensual sharing of intimate images.

Doxxing, or the malicious publication of private or identifying information.
The circulation of explicit images and videos without consent.
AI-generated deepfakes that misuse a person's likeness.
The commission has also recommended cybercrime awareness programmes in schools, colleges, universities and workplaces. These programmes should explain how victims can report offences and access existing grievance-redressal mechanisms, including the National Cyber Crime Reporting Portal and the Sahyog portal.

Awareness of sexual harassment and legal rights

The NHRC has observed that a lack of awareness about what constitutes sexual harassment, and what steps victims can take after an incident, remains a concern.

It has recommended displaying posters, flyers and other informational material in public spaces and workplaces. These materials should explain forms of harassment, women's legal rights, emergency contact numbers and available complaint mechanisms.

The advisory specifically refers to the Sexual Harassment Electronic Box, commonly known as the SHe-Box portal, which provides a mechanism for reporting workplace sexual harassment.

The recommendations aim to make information about reporting procedures and available support more accessible to women.

The NHRC said it had sent the advisory to the secretaries of 10 Union ministries, including the ministries of Women and Child Development, Education, Health and Home Affairs.

It was also sent to the chairperson and chief executive officer of the Railway Board, as well as the chief secretaries of all states and administrators of Union Territories.

The commission has asked the concerned authorities to implement the recommendations and submit an action-taken report within two months, informing it of progress.

Published: 27 October 2026, 05:30 PM IST

Source: https://medicaldialogues.in/news/health/monkey-fever-death-nhrc-seeks-atr-from-karnataka-govt-over-alleged-healthcare-lapses-182094

Monkey fever death: NHRC seeks ATR from Karnataka govt over alleged healthcare lapses
Written By:Sejal Anand
Published On 27 Oct 2026 5:30 PM
| Updated On 27 Oct 2026 5:30 PM

Karnataka: The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Karnataka government over a complaint alleging gaps in public health preparedness, disease surveillance, vaccination coverage and timely medical care following a death due to Kyasanur Forest Disease (KFD), commonly known as monkey fever, in the state.

The Commission issued directions to the Chief Secretary of Karnataka and the Principal Secretary of the state's Department of Health and Family Welfare on October 19, 2026, following a petition alleging deficiencies in disease surveillance, vaccination coverage, public health preparedness and timely medical response in KFD-endemic regions.

The complaint was filed by Hyderabad-based advocate Y Balachander Reddy, who raised concerns about gaps in public health preparedness, disease surveillance, vaccination coverage, and timely medical response in endemic regions. The petition alleged systemic failures impacting vulnerable and forest-dependent communities, with reference to the Right to Life under Article 21.

According to the complaint, Karnataka reported its first KFD-related death of the 2026 season in January, involving a 29-year-old resident of Thirthahalli taluk in Shivamogga district. The patient was reportedly diagnosed with the infection and placed under medical supervision. However, his condition subsequently deteriorated, resulting in his death. The petitioner alleged that the fatality raised serious questions about healthcare preparedness in the Malenadu and Western Ghats regions, where KFD has been recognised as a recurring public health concern.

In his petition dated January 30, 2026, the advocate alleged shortcomings in early disease surveillance, seasonal preparedness, vaccination coverage and healthcare accessibility in endemic regions. He also raised concerns about insufficient primary and referral healthcare facilities in forest-fringe areas, inadequate public awareness and possible delays in accessing advanced medical treatment.

The petition highlighted the vulnerability of forest-dependent populations, including marginal farmers, daily-wage labourers, grazers and tribal communities, who may face increased exposure to the disease because of their livelihood activities. Invoking Article 21 of the Constitution, the petitioner argued that the right to life encompasses access to timely healthcare and preventive public health measures. He urged the NHRC to examine the alleged deficiencies and recommend corrective steps to prevent further KFD-related fatalities. The petition also sought an independent inquiry, appropriate monetary compensation for the deceased's family, deployment of NHRC Special Rapporteurs to affected districts and comprehensive public health advisories for endemic regions.

NHRC Directs Karnataka Authorities to Submit Report

The complaint, dated January 30, 2026, was received by the NHRC on February 9, 2026, and subsequently registered as Case No. 253/10/0/2026 on May 11, 2026. After examining the complaint, the Commission issued directions on October 19, 2026.

Referring to the allegations, the NHRC recorded: “The complainant reports a death caused by Kyasanur Forest Disease (Monkey Fever) in Karnataka. The petition raises concerns about gaps in public health preparedness, disease surveillance, vaccination coverage, and timely medical response in endemic regions. It highlights systemic failures impacting vulnerable and forest-dependent communities, with reference to the Right to Life under Article 21.”

The Commission subsequently directed: “Let a copy of the complaint be transmitted to the Chief Secretary, Govt. of Karnataka and Principal Secretary, Department of Health and Family Welfare, Karnataka, through online mode, to ensure the needful action and submit the action taken report duly translated in English to the Commission within four weeks.” Accordingly, the Karnataka Chief Secretary and the Principal Secretary of Health and Family Welfare have been asked to respond to the complaint and furnish a report detailing the action taken.

Speaking to Medical Dialogues, Advocate Y Balachander Reddy said that the NHRC had taken action on his complaint and directed the concerned Karnataka government authorities to submit their Action Taken Report within four weeks. He stated that the matter would be taken up again after the four-week period to examine the response submitted by the authorities. According to the advocate, if the concerned authorities fail to comply with the NHRC’s directions or submit the required report, the Commission may proceed with further action, including issuing summons requiring the officials concerned to appear before it.

Source: https://www.indiatoday.in/india/story/nhrc-womens-safety-advisory-sensitive-policing-ai-enabled-abuse-ptag-3026121-2026-10-27

Stop victim-shaming in gender violence cases, human rights panel urges police

The NHRC has urged police to stop victim-shaming survivors of gender-based violence. The advisory links sensitive policing with faster responses and stronger safeguards against digital abuse.

By:India Today News Desk
New Delhi,Oct 27, 2026 18:37 IST

The National Human Rights Commission (NHRC) has recommended that police personnel be sensitised to avoid moral judgements and victim-shaming when survivors of gender-based violence approach police stations. In its advisory on women's safety at work and in public spaces, the rights panel also called for regular police patrols at crime hotspots, greater awareness of sexual harassment and legal rights, and measures to address technology-enabled abuse.

The NHRC said violence against women was no longer limited to physical harm. The rise of digital technology, particularly artificial intelligence, had led to a "sharp increase" in cases of technology-facilitated gender-based violence in recent years, news agency Press Trust of India reported. It recommended sensitising women across age groups to risks such as "revenge porn, doxxing, sharing of non-consensual explicit images and videos, and deep fakes". Awareness programmes on cybercrime and complaint mechanisms, including the National Cyber Crime Reporting Portal and the Sahyog portal, may be held in schools, colleges, universities and workplaces.

Despite stringent laws protecting women's rights, "harassment remains a pervasive issue", the NHRC said in its advisory dated October 23, which was shared through a statement on Tuesday. It said women's safety must be addressed comprehensively through "preventive and remedial measures", while taking their different social identities and circumstances into account.

The advisory was sent to the secretaries of 10 Union ministries, including the ministries of women and child development, education, health and home affairs. It was also sent to the chairperson and chief executive officer of the Railway Board, as well as the chief secretaries of all states and administrators of Union Territories. The authorities have been asked to implement the recommendations and submit an action-taken report within two months to inform the commission about the progress.

Under its recommendations on the role of the police, the NHRC said: "Survivors of gender-based violence often report facing resistance and moral policing in police stations when they try to register their complaints. It is recommended that police personnel be adequately sensitised to avoid making moral judgements and victim-shaming." The nodal ministry may consider preparing a standard operating procedure that clearly sets out protocols for dealing with survivors of gender-based violence and circulate it widely, including on social media, according to the advisory reported by PTI.

The NHRC also recommended setting time-bound response standards for helplines and police arrival in cases of violence in public spaces. "Police officers may undertake regular patrolling, especially in places that are deserted

during the night and/or are crime hotspots," it said.

As of December 2025, 14,658 of the country's 16,109 police stations, or 89 per cent, had a Women's Help Desk, according to the Ministry of Home Affairs. The advisory recommended ensuring that the remaining police stations also have functional help desks to assist women in distress.

The commission said societal attitudes and mindsets that directly influence people's behaviour must also be addressed to ensure women's safety. It identified the lack of awareness about what constitutes sexual harassment and what to do after such an incident as a major concern. It recommended displaying targeted posters, flyers and other information in public spaces and workplaces to explain what constitutes harassment, women's legal rights, emergency numbers and available reporting mechanisms, including the Sexual Harassment Electronic Box portal, or SHe-Box.

Overall, the NHRC's advisory calls for more sensitive policing, timely responses, stronger awareness of legal and digital risks, functional help desks and wider access to complaint mechanisms to improve women's safety at workplaces and in public spaces.

Observer Voice, Online News, 28/10/2026

Source: https://observervoice.com/nhrc-issues-urgent-advisory-on-womens-safety-at-work-and-public-spaces-241996/

NHRC Issues Urgent Advisory on Women's Safety at Work and Public Spaces
Shalini SinghOctober 27, 2026Last Updated: October 27, 2026

The National Human Rights Commission (NHRC) of India has launched a crucial Advisory addressing 'Women's Safety at Work and Public Spaces,' aimed at key government officials across ten Union Ministries, the Railway Board, and all State and Union Territory Administrators. This initiative underscores a growing recognition of the challenges women face in both workplaces and public entities despite existing legal frameworks.Read Daily News

Current statistics paint a concerning picture: women make up only 34.6% of the labor force as of September 2026, according to the Periodic Labour Force Participation Survey. Moreover, the latest report from the National Crime Records Bureau (NCRB) indicates that nearly 440,000 crimes against women were reported in the same year. These figures highlight the urgent need for improved safety measures and systemic reforms to protect women's rights and well-being.

Recognizing women's safety as a constitutional right is at the forefront of the NHRC's mission. The Advisory emphasizes that secure environments are essential for women to engage fully in the workforce and to achieve their personal and professional aspirations.

Key Areas of Focus
The NHRC's Advisory outlines eight critical areas that demand immediate attention. Among them are initiatives to raise public awareness regarding women's safety and sexual harassment, enhancements in infrastructure to support women's safety, and the promotion of bystander intervention. The role of law enforcement and survivor support mechanisms are also highlighted, along with the pressing issue of cybercrime against women.Order Calendars

In addition, the Advisory calls for long-term reforms and strategic measures that must be implemented by the government to create safer environments for women. The NHRC is urging responsible authorities to adhere to the recommendations and submit an Action Taken Report (ATR) within two months, detailing the progress made on these initiatives.

The Union Ministries involved include Women and Child Development, Education, Home Affairs, Information and Broadcasting, Labour and Employment, Corporate Affairs, Road Transport and Highways, Housing and Urban Affairs, and Health and Family Welfare. This collaborative approach reflects a comprehensive strategy to enhance women's safety across various sectors.

The full details of the Advisory can be accessed directly through the NHRC's official channels. The time for action is now, and the NHRC is committed to ensuring that the rights and safety of women are prioritized in India's broader socio-economic landscape.

Source: https://onlykashmir.in/33729/nhrc-special-rapporteur-reviews-rights-situation-in-jk/

NHRC Special Rapporteur Reviews Rights Situation in J&K
By Online Editor October 27 2026

Onlykashmir.in News Desk

National Human Rights Commission Special Rapporteur Shomita Biswas on Tuesday chaired a high-level meeting at the Civil Secretariat in Srinagar to review the human rights situation in Jammu and Kashmir and to assess the welfare measures undertaken by the Social Welfare, Health and Prisons Departments. The meeting brought together senior officers from the civil administration, police and the medical fraternity.

IGP Personnel (Headquarters) Uttam Chand, the Secretary Social Welfare, Mission Poshan Director Sajad Hussain Ganai, and Mission Vatsalya and Shakti Director Rubina Kousar took part. The DIG CID, the Superintendent of Central Jail Srinagar and the Head of the Department of Psychiatry at GMC Srinagar, Prof. Dr Arshad Hussain, were also present, along with other senior officers.

Detailed presentations were made on a wide range of subjects that bear directly on the lives of vulnerable citizens. These included child rights, nutrition, immunisation, educational scholarships, the protection of women, the juvenile justice system, and the constitutional and human rights of prisoners. Taken together, the briefings covered the stages of a person's life, from early childhood nutrition and health to the treatment of those in custody.

Dr Arshad Hussain used the occasion to highlight mental healthcare facilities across the Union Territory. He spoke about the existing gaps in services and outlined the development projects currently under way to strengthen them. Mental health has emerged as a growing public concern in the region, and the presentation placed the subject within the wider human rights review rather than treating it as a purely clinical matter.

Shomita Biswas expressed satisfaction over the measures taken by the departments concerned. She nevertheless urged officials and police authorities to strengthen outreach to rural and marginalised communities, whose members often face the greatest difficulty in reaching institutions and in making their problems heard. She stressed the need to make grievance redressal mechanisms more effective, so that complaints, particularly those from vulnerable sections, are handled professionally and promptly.

Reviews of this kind allow the Commission to take stock of how rights guaranteed on paper are translated into services on the ground. The agenda of the meeting, which linked social welfare, public health and the prison system, reflected an understanding that human rights depend on the combined performance of several departments rather than on any one of them. Welfare schemes reach their intended beneficiaries only when officials are accessible, and prisoners' rights are protected only when the system that holds them is open to scrutiny. The emphasis on outreach and speedy redressal sends a clear signal to departments and police units

across Jammu and Kashmir. Officers are expected to go to the people, especially in remote areas, and to treat every grievance, however small, as a matter requiring a timely and respectful response.

Source: https://jkmonitor.org/nhrc-special-rapporteur-reviews-human-rights-situation-in-j-k-calls-for-stronger-outreach-to-vulnerable-communities

NHRC Special Rapporteur reviews Human Rights situation in J&K, calls for stronger outreach to vulnerable communities

Details

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Shomita Biswas urges departments and police to improve grievance redressal and reach rural and marginalised groups

SRINAGAR: National Human Rights Commission (NHRC) Special Rapporteur Shomita Biswas today chaired a high-level review meeting at the Civil Secretariat in Srinagar to assess the overall human rights situation in the Union Territory of Jammu and Kashmir and review the implementation of welfare safeguards, particularly those relating to the Social Welfare, Health and Prisons Departments.

The meeting was attended by senior administrative and police officers, including the IGP, Personnel (Headquarters); Secretary, Social Welfare Department; Mission Director, Mission Poshan; Mission Director, Mission Vatsalya and Mission Shakti; DIG, CID; Superintendent of Police, Central Jail, Srinagar; Head of the Department of Psychiatry, GMC Srinagar; and other senior officials. The departments made detailed presentations on institutional mechanisms, legal protections and targeted welfare initiatives aimed at safeguarding citizens' rights, with particular attention to underprivileged and vulnerable sections of society.

Mission Director, Mission Poshan, Sajad Hussain Ganai, briefed the meeting on measures to protect children's rights across the Union Territory. He outlined initiatives under the Poshan framework to improve children's health, immunisation and nutritional coverage. He also presented details of the systematic disbursement of academic scholarships intended to support students from socio-economically marginalised backgrounds.

Mission Director for Mission Vatsalya and Mission Shakti, Rubina Kousar, gave an overview of regulatory mechanisms and support services for destitute, abandoned and distressed women across Jammu and Kashmir. She also highlighted statutory frameworks operating under the juvenile justice system and institutional measures to ensure comprehensive child protection and prevent atrocities against minors and women.

Presenting the law-enforcement perspective, IGP, Personnel (Headquarters), Uttam Chand, reviewed the maintenance of human rights standards in prison facilities and safeguards for undertrial and convicted prisoners. He shared data on legal interventions and described operational measures taken by law-enforcement agencies to uphold the constitutional and human rights of vulnerable groups and ensure prompt action on reported atrocities.

Addressing healthcare services, Prof. (Dr.) Arshad Hussain, Head of the Institute of Mental Health and Neurosciences (IMHANS), GMC Srinagar, outlined the mental-health infrastructure across the Union Territory,

current service patterns, localised gaps in delivery and structural expansions under way. He also highlighted the potential for significant progress in the region's mental-health sector once several major development projects currently in progress are completed.

Following the departmental presentations, Biswas expressed satisfaction with the structural safeguards, welfare programmes and coordinated enforcement measures being implemented by the respective departments. She urged the departments and police officers to take a more proactive approach to reaching rural and marginalised communities. She also advised the line departments to regularly improve their grievance-redressal mechanisms so that public concerns—particularly those raised by vulnerable groups—are handled professionally, smoothly and promptly.

Source: https://thekashmirhorizon.com/2026/10/28/nhrc-special-rapporteur-reviews-human-rights-scenario-in-jk/

NHRC Special Rapporteur reviews Human Rights scenario in J&K
by K H News Service October 28, 2026 in Top News

Biswas emphasizes proactive grievance redressal for vulnerable sections

Srinagar | Oct, 27: Special Rapporteur, National Human Rights Commission (NHRC), Shomita Biswas today convened a high-level review meeting at the Civil Secretariat here to assess the overall human rights scenario and the implementation of welfare safeguards especially related to Social Welfare, Health and Prisons Departments of the Union Territory of Jammu and Kashmir.

The meeting was attended by senior administrative and police officers. Those who attended includes IGP, Personal (Hq); Secretary in Social Welfare; Mission Director, Mission Poshan; Mission Director, Mission Vatsalya & Shakti in Social Welfare Department; DIG, CID; Superintendent of Police, Central Jail, Srinagar; HoD, Psychiatry, GMC Srinagar and among other senior officials. The departments present provided detailed presentations regarding institutional mechanisms, ongoing legal protections, and targeted public welfare initiatives designed to protect the rights of the citizens, with a particular focus on underprivileged and vulnerable segments of the society.

During the session, Mission Director, Mission Poshan, Sajad Hussain Ganai, provided a comprehensive appraisal concerning the protection of child rights throughout the Union Territory. He detailed the various initiatives underway to augment health, immunization, and nutritional coverage for children under the Poshan framework. Additionally, he briefed the chair on the systematic disbursement of academic scholarships specifically structured to support and sustain students coming from socio-economically marginalized background categories.

Similarly, Mission Director for Mission Vatsalya and Mission Shakti, Rubina Kousar, presented an extensive overview of the overarching regulatory mechanisms and active support infrastructure designed for destitute, abandoned, and distressed women across Jammu & Kashmir. She highlighted the extensive statutory frameworks operationalized under the juvenile justice system, highlighting institutional measures to secure complete child protection and prevent instances of atrocities against minors and women.

Providing the perspective of law enforcement, Inspector General of Police (IGP) Personnel (Hq), Uttam Chand, delivered a detailed appraisal on the maintenance of human rights standards within prison facilities and the safeguarding of under-trial and convicted prisoners. He shared data regarding precise legal interventions and the rigorous operational steps taken by law enforcement agencies to legally enforce the constitutional and human rights of vulnerable groups, ensuring swift action against any reported atrocities.

Addressing the healthcare delivery landscape, Prof. (Dr.) Arshad Hussain, Head of the Institute of Mental Health and Neurosciences (IMHANS), GMC Srinagar, threw light on the mental health infrastructure across the Union Territory. He outlined current service patterns, localized delivery gaps, and structural expansions currently being undertaken. Dr. Hussain highlighted the transformative prospects slated for the region’s mental health sector following the completion of several major development projects presently in progress.

Following the multi-departmental briefings, the Special Rapporteur, NHRC, expressed satisfaction over the structural safeguards, welfare programs, and collaborative enforcement steps executed by the respective departments. Further the Special Rapporteur enjoined upon the concerned departments and police officers to adopt a more proactive approach in reaching out to rural and marginalized sections of the society. She advised the line departments to constantly refine their grievance redressal mechanisms to guarantee that public concerns, particularly those involving vulnerable classes, are processed in a highly professional, smooth, and prompt manner.

Deshbandhu, Online News, 28/10/2026

Source: https://deshbandhump.com/post/dragsa-ke-khilapha-karravai-chora-avaja-daba-rahi-sarakara-harasimarata-kaura-badala-ka-bhagavanta-mana-para-nisana

ड्रग्स के खिलाफ कार्रवाई छोड़ आवाज दबा रही सरकार, हरसिमरत कौर बादल का भगवंत मान पर निशाना

चंडीगढ़, 27 अक्टूबर (आईएएनएस)। पंजाब में कानून-व्यवस्था और नशे के मुद्दे को लेकर सियासी घमासान तेज हो गया है। शिरोमणि अकाली दल सांसद और पूर्व केंद्रीय मंत्री हरसिमरत कौर बादल ने आम आदमी पार्टी सरकार और मुख्यमंत्री भगवंत मान पर बेहद गंभीर आरोप लगाए हैं।

चंडीगढ़, 27 अक्टूबर (आईएएनएस)। पंजाब में कानून-व्यवस्था और नशे के मुद्दे को लेकर सियासी घमासान तेज हो गया है। शिरोमणि अकाली दल सांसद और पूर्व केंद्रीय मंत्री हरसिमरत कौर बादल ने आम आदमी पार्टी सरकार और मुख्यमंत्री भगवंत मान पर बेहद गंभीर आरोप लगाए हैं।

हरसिमरत ने सोशल मीडिया प्लेटफॉर्म 'एक्स' पर एक वीडियो संदेश पोस्ट करते हुए लिखा, "क्या आपने कभी ऐसे राज्य के बारे में सुना है जहां पुलिस किसी शव को गलत तरीके से हटा दे? गुरु द्रोही भगवंत मान के पंजाब में आपका स्वागत है। आज पंजाब में बिल्कुल ऐसा ही हुआ है।"

उन्होंने आरोप लगाया कि मानसा के गांव भम्मे कलां के 35 वर्षीय दलजीत सिंह की कथित तौर पर ड्रग्स की ओवरडोज से मौत हो गई थी। उनके शव को पुलिस ने परिवार की सहमति के बिना जबरन उठा लिया। हरसिमरत कौर बादल ने कहा, "ड्रग तस्करों और नशा बेचने वालों के खिलाफ कार्रवाई करने के बजाय पुलिस और आप सरकार नशा-विरोधी मुहिम चलाने वालों और उनके दुखी परिवारों की आवाज दबाने में लगी है। अविश्वसनीय, अस्वीकार्य, अक्षम्य।"

इससे पहले एक अन्य पोस्ट में हरसिमरत ने लिखा था, "भम्मे कलां का एक और नौजवान नशे की भेंट चढ़ गया और पुलिस एक बार फिर इस मौत को 'आपसी रंजिश' का मामला बताकर दबाने की कोशिश कर रही है।"

उन्होंने दावा किया कि जब दलजीत के परिवार वालों ने उसके शव को 'झोटा' के धरना स्थल पर ले जाने का फैसला किया, तो प्रशासन ने उन्हें रोक दिया और जबरदस्ती शव को अपने साथ ले गई। पीड़ित परिवार के हवाले से हरसिमरत ने लिखा, "भगवंत मान झूठा है। हमारा बेटा 'चिट्टा' की ओवरडोज से मरा है। हमें आपके 1000-1500 नहीं चाहिए। हमें बस अपना बेटा वापस चाहिए। हमें यह भी नहीं पता कि पुलिस शव को कहां ले गई है।"

उन्होंने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से अपील की है कि वह तुरंत इस मामले का संज्ञान ले। उन्होंने कहा कि 'आप' के अधीन पुलिस पंजाब और पंजाबियों के खिलाफ एक तरह की जंग छेड़ रही है। वह भी ऐसे समय में जब ये परिवार गहरे दुख से गुजर रहे हैं।

एक और पोस्ट में हरसिमरत ने पंजाब में बिगड़ती कानून व्यवस्था पर सवाल उठाए। उन्होंने लिखा, "4 हत्याएं। 4 शहर। 1 दिन। अभी कल ही, एक ही दिन में मोगा, अमृतसर, पटियाला और लुधियाना में 4 हत्याएं हुईं। यह कोई इकलौती घटना नहीं है। इस तरह के अपराध अब आम बात हो गए हैं।"

उन्होंने मुख्यमंत्री भगवंत मान को जिम्मेदार ठहराते हुए कहा, "मुख्यमंत्री और पंजाब के गृह मंत्री के तौर पर भगवंत मान को खुद पर शर्म आनी चाहिए। वे पंजाब के लिए दो सबसे अहम मोर्चों, नशा और कानून-व्यवस्था, पर पूरी तरह विफल रहे हैं। अगर वे चाहते तो नशा और अपराध से सख्ती से निपट सकते थे, लेकिन उन्होंने ऐसा नहीं किया, क्योंकि सिस्टम और 'आप' का हर व्यक्ति आपके अपनों की लाशों पर मुनाफा कमा रहा है।"

--आईएएनएस

एससीएच/वीसी

Date & Time : 2026-10-27 23:30:02

Source: https://hindi.theprint.in/india/death-of-two-rape-murder-accused-in-shootout-with-police-not-an-encounter-bengal-bjp-chief/1050239/?amp

पुलिस के साथ गोलीबारी में दुष्कर्म-हत्या के दो आरोपियों की मौत मुठभेड़ नहीं: बंगाल भाजपा प्रमुख
भाषा- 27 October, 2026

कोलकाता, 27 अक्टूबर (भाषा) भाजपा की पश्चिम बंगाल इकाई के अध्यक्ष समिक भट्टाचार्य ने मंगलवार को कहा कि दो जिलों में पुलिस के साथ कथित गोलीबारी में दुष्कर्म और हत्या के दो आरोपियों की मौत को "एनकाउंटर" नहीं कहा जा सकता।

मंगलवार तड़के उत्तर 24 परगना जिले के गायघाट में, 17 वर्षीय लड़की से दुष्कर्म और हत्या के मामले में गिरफ्तार एक व्यक्ति पुलिस के साथ कथित मुठभेड़ में मारा गया।

एक वरिष्ठ अधिकारी ने बताया कि आरोपी को अपराध के नाट्य रूपांतर के लिए अपराध स्थल पर ले जाया गया था। उन्होंने बताया कि इस दौरान आरोपी ने कथित तौर पर एक पुलिस अधिकारी की सरकारी रिवॉल्वर छीन ली और पुलिसकर्मियों पर गोली चला दी, जिसके जवाब में पुलिस ने भी गोली चलाई।

यह तीन महीनों में इस तरह की दूसरी घटना थी; इससे पहले जुलाई में, दक्षिण 24 परगना जिले के बारुईपुर में 11 साल की बच्ची से दुष्कर्म के बाद उसकी हत्या का एक अन्य आरोपी पुलिस के साथ कथित गोलीबारी में मारा गया था।

आरोप है कि अपराध स्थल पर घटनाक्रम के नाट्यरुपांतरण के दौरान उसने एक अधिकारी की रिवॉल्वर छीन ली और पुलिसकर्मियों पर गोली चला दी, जिसके जवाब में पुलिस ने भी कार्रवाई की।

प्रदेश भाजपा प्रमुख ने कहा कि दोनों आरोपियों की मौत को "एनकाउंटर" बताना गुमराह करने वाला है।

भट्टाचार्य ने कहा, "दोनों मामलों में जिन हालात की वजह से पुलिस को आरोपियों पर गोली चलानी पड़ी, उन्हें 'मुठभेड़' नहीं कहा जा सकता।"

भट्टाचार्य ने दावा किया कि बंगाल में अब कानून का राज है न कि शासक का कानून, जो "पिछली सरकार के समय चलता था"।

पश्चिम बंगाल में 2021 के चुनाव के बाद हुई हिंसा की जांच के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा गठित एक समिति ने अपनी रिपोर्ट में कहा था कि "राज्य में कानून का शासन नहीं, बल्कि शासक का कानून चल रहा था।

तृणमूल कांग्रेस (टीएमसी) ने 2021 के पश्चिम बंगाल विधानसभा चुनाव जीते थे।

प्रदेश भाजपा प्रमुख ने कहा कि पश्चिम बंगाल में 'सिंडिकेट' शब्द अब खत्म हो चुका है, इसलिए लोग अब बिना किसी डर के बाहर निकल सकते हैं।

भाषा प्रशांत धीरज

धीरज

Dainik Bhaskar, Online News, 28/10/2026

Source: https://www.bhaskar.com/g/local/bihar/muzaffarpur/news/the-new-sit-will-investigate-the-entire-process-from-the-suppression-of-attachment-warrants-to-the-grant-of-bail-to-the-accused-dbp-139511317.html

Hindi NewsLocalBiharMuzaffarpurThe New SIT Will Investigate The Entire Process From The Suppression Of Attachment Warrants To The Grant Of Bail To The Accused.

आरोपितों के कुर्की वारंट दबाने से बेल मिलने तक की पड़ताल करेगी नई एसआईटी
मुजफ्फरपुर4 घंटे पहले

अहियापुर थाने में दर्ज डीबीआर चिटफंड कंपनी यौन शोषण कांड में पुलिस की कार्यप्रणाली पर गंभीर सवाल उठने के बाद अब जांच नए सिरे से होने जा रही है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की पटना में हुई खुली सुनवाई के बाद पुलिस प्रशासन ने चार सदस्यीय एसआईटी का गठन किया है। यह नई टीम न केवल यौन शोषण और ठगी के आरोपों की पड़ताल करेगी, बल्कि इस बात की भी समीक्षा करेगी कि आखिर पुलिस की ढिलाई के कारण कुर्की वारंट थाने में क्यों पड़ा रह गया और आरोपियों को जमानत कैसे मिल गई। टीम में अहियापुर थानेदार शरत कुमार, केस के आईओ दारोगा डीके महतो और एक महिला पुलिस पदाधिकारी को शामिल किया गया है। राष्ट्रीय मानवाधिकार आयोग ने 7 और 8 अक्टूबर को पटना के गांधी मैदान स्थित ज्ञान भवन में राज्य के 26 जिलों में दर्ज चर्चित कांडों की खुली सुनवाई की थी। इसमें डीबीआर चिटफंड यौन शोषण कांड भी शामिल था।

सारण के मशरख की पीड़ित किशोरी के कोर्ट परिवाद पर 2 जून 2024 को अहियापुर थाने में एफआईआर की गई थी। इसमें कंपनी के मैनेजर तिलक कुमार सिंह, सीएमडी मनीष सिन्हा समेत नौ को आरोपित बनाया गया था। पीड़िता के अनुसार, अक्टूबर 2022 में तिलक ने कंपनी के विस्तार और नौकरी का झांसा देकर उससे संपर्क किया था। पीड़िता का दावा है कि उसने 50 से ज्यादा युवक- युवतियों को कंपनी से जोड़ा था। पीड़िता ने तिलक पर सीएमडी मनीष सिन्हा के सहयोग से शादी का भरोसा देकर शारीरिक संबंध बनाने का आरोप लगाया था। तिलक के साथ कथित तौर पर नकली शादी कराई गई। पीड़िता ने युवतियों को नौकरी के नाम पर फंसाने व यौन शोषण करने के आरोप भी लगाए थे।

Source:
https://www.dainiktribuneonline.com/news/gurugram/instructions-for-action-against-roadside-eateries/amp

ड़क किनारे चल रहे ढाबों पर कार्रवाई के निर्देश

हरियाणा मानवाधिकार आयोग के अध्यक्ष जस्टिस ललित बत्तरा और सदस्य दीप भाटिया ने जिला प्रशासन को सड़क किनारे चल रहे अवैध ढाबों के खिलाफ नियमानुसार कार्रवाई करने तथा राष्ट्रीय राजमार्गों पर ट्रकों सहित अन्य वाहनों की पार्किंग रोकने के निर्देश...

Our Correspondent
रोहतक, Updated At : 10:30 PM Oct 27, 2026 IST

रियाणा मानवाधिकार आयोग के अध्यक्ष जस्टिस ललित बत्तरा और सदस्य दीप भाटिया ने जिला प्रशासन को सड़क किनारे चल रहे अवैध ढाबों के खिलाफ नियमानुसार कार्रवाई करने तथा राष्ट्रीय राजमार्गों पर ट्रकों सहित अन्य वाहनों की पार्किंग रोकने के निर्देश दिए। उन्होंने सर्दियों में धुंध के कारण सड़क हादसों की आशंका को देखते हुए विशेष सतर्कता बरतने को कहा।

दोनों ने मंगलवार को सुनारिया पीटीसी में उपायुक्त सतबीर सिंह और पुलिस अधीक्षक गौरव राजपुरोहित के साथ बैठक कर जिले की कानून व्यवस्था और मानवाधिकारों से जुड़े विभिन्न मुद्दों पर चर्चा की। उन्होंने राष्ट्रीय मानवाधिकार आयोग की हिदायतों की पालना सुनिश्चित करने पर जोर दिया। बैठक में ट्रांसजेंडर व्यक्तियों और बच्चों के भीख मांगने की प्रवृत्ति पर भी चर्चा हुई।

आयोग के अध्यक्ष और सदस्य ने जरूरतमंदों को रेलवे स्टेशन स्थित रैन बसेरे तक पहुंचाने के लिए जिला प्रशासन की ओर से बस की व्यवस्था करने की सराहना की। बैठक में महम के उपमंडलाधीश विपिन कुमार, आयोग के सहायक कुलसचिव डॉ. पुनीत अरोड़ा सहित अन्य संबंधित अधिकारी मौजूद रहे।

Source: https://www.livehindustan.com/uttar-pradesh/muzaffar-nagar/story-human-rights-commission-directs-ssp-to-act-on-complaint-over-swami-devanand-bharti-s-murder-201793125428556.amp.html

Muzaffarnagar News: पुजारी हत्याकांड में एनएचआरसी ने लिया संज्ञान
Oct 27, 2026 11:53 pm IST
By Hindustan | Bureau
हिन्दुस्तान, मुजफ्फर नगर

Muzaffarnagar News: भौराकलां गांव के शिव मंदिर के स्वामी देवानंद भारती की हत्या के मामले में दिल्ली के सामाजिक कार्यकर्ता कृष्णा राजपूत ने मानवाधिकार आयोग में शिकायत दर्ज कराई है। आयोग ने एसएसपी को शिकायतकर्ता और मृतक के परिजनों को प्रक्रिया में शामिल करते हुए उचित कार्रवाई करने तथा छह सप्ताह के भीतर कार्रवाई की जानकारी देने के निर्देश दिए हैं। मामले के आरोपों और तथ्यों की स्वतंत्र पुष्टि आवश्यक है।

Muzaffarnagar News: भोराकलां गांव स्थित शिव मंदिर के स्वामी देवानंद भारती की हत्या के मामले में उत्तर प्रदेश राज्य मानवाधिकार आयोग से दिल्ली एक सामाजिक कार्यकर्ता ने शिकायत की है। शिकायत पर संज्ञान लेते हुए एनएचआरसी ने एसएसपी को उचित कार्रवाई करने के निर्देश दिए हैं। आयोग ने शिकायत पर छह सप्ताह के भीतर कार्रवाई पूरी कर शिकायतकर्ता को इसकी जानकारी देने को कहा है। आयोग के रिकॉर्ड के अनुसार, सामाजिक कार्यकर्ता कृष्णा राजपूत निवासी नई दिल्ली ने 20 अक्टूबर 2026 को एनएचआरसी में शिकायत दर्ज कराई है। शिकायत में स्वामी देवानंद भारती को पीड़ित के रूप में दर्ज किया गया है। घटना की तारीख 13 अक्टूबर 2026 और घटनास्थल भौराकलां थाना क्षेत्र में होना बताया गया है।

शिकायत पर संज्ञान लेते हुए आयोग ने संबंधित पुलिस अधिकारी को शिकायतकर्ता और मृतक के परिजनों को कार्रवाई की प्रक्रिया में शामिल करते हुए मामले में उचित कार्रवाई करने के आदेश दिए है। साथ ही, की गई कार्रवाई से शिकायतकर्ता को अवगत कराना होगा। बताया गया है कि अभिलेखों में घटना का विस्तृत विवरण और लगाए गए आरोपों की प्रकृति स्पष्ट नहीं है। ऐसे में मामले के तथ्यों, आरोपों और संबंधित व्यक्तियों की जिम्मेदारी के संबंध में स्वतंत्र पुष्टि आवश्यक है। मानवाधिकार से जुड़े ऐसे मामलों में शिकायत की निष्पक्ष जांच, नियमानुसार कार्रवाई और शिकायतकर्ता को कार्रवाई की स्थिति से अवगत कराने के आदेश दिए है।

Source: https://npg.news/amp/chhattisgarh/nhrc-ne-women-safety-par-60-din-me-action-report-44-lakh-crime-india-chhattisgarh-latest-cg-news-hindi-npg-27-10-2026-1323130

आधी आबादी पर चौतरफा खतरा! NHRC की बड़ी चेतावनी: काम पर जाएं या सड़क पर निकलें, कहीं सुरक्षित नहीं महिलाएं

CG News: महिलाओं पर हो रहे अपराध के मामले में केंद्र सरकार के 10 मंत्रालयों, रेलवे बोर्ड और सभी राज्यों के मुख्य सचिवों को राष्ट्रीय मानव अधिकार आयोग ने सख्त परामर्श जारी कर दिया है। 2 महीने में इसकी रिपोर्ट भी मांगी है।

By - Radhakishan Sharma
Update: 2026-10-27 12:51 GMT

रायपुर। 27 अक्टूबर 2026। भारत में महिलाओं की सुरक्षा को लेकर राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने एक बेहद चिंतनीय तस्वीर पेश करते हुए बड़ा कदम उठाया है। कड़े कानून-कायदों के दावों के बावजूद आयोग ने साफ कर दिया है कि आज भी महिलाएं न तो अपने दफ्तरों में महफूज हैं और न ही सड़कों पर चलने में सुरक्षित महसूस कर रही हैं। इस गंभीर स्थिति पर चिंता जताते हुए आयोग ने केंद्र सरकार के 10 प्रमुख मंत्रालयों, रेलवे बोर्ड के चेयरमैन और देश के सभी राज्यों व केंद्र शासित प्रदेशों के मुख्य सचिवों को हिलाकर रख देने वाला नया परामर्श (एडवाइजरी) जारी कर दिया है।

आंकड़ों ने उड़ाए होश: 4.4 लाख अपराध दर्ज, फिर भी काम की मजबूरी
एनएचआरसी ने चौंकाने वाले आंकड़े सामने रखते हुए बताया कि सितंबर 2026 के 'आवधिक श्रम बल भागीदारी सर्वे' के मुताबिक देश के वर्कफोर्स में महिलाओं की हिस्सेदारी बढ़कर 34.6 फीसदी हो चुकी है। यानी हर क्षेत्र में महिलाएं कदम से कदम मिलाकर काम कर रही हैं। लेकिन दूसरी तरफ राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) की साल 2026 की रिपोर्ट देश के माथे पर बड़ा कलंक लगाती है। इस रिपोर्ट के अनुसार देश में महिलाओं के खिलाफ अपराध के 4.4 लाख से ज्यादा मामले दर्ज किए गए हैं। आयोग ने दोटूक कहा कि अगर महिलाओं को सुरक्षा की गारंटी नहीं मिली, तो वे अपनी पूरी क्षमता के साथ देश के विकास में योगदान नहीं दे पाएंगी।

महिला बाल विकास से लेकर गृह और स्वास्थ्य मंत्रालय तक को भेजा गया अल्टीमेटम
मानव अधिकार आयोग ने इस मामले में किसी एक विभाग को नहीं, बल्कि पूरी व्यवस्था को कटघरे में खड़ा किया है। जिन 10 केंद्रीय मंत्रालयों को यह परामर्श जारी किया गया है, उनमें महिला एवं बाल विकास, गृह, शिक्षा, सूचना एवं प्रसारण, श्रम एवं रोजगार, कॉरपोरेट मामले, सड़क परिवहन एवं राजमार्ग, आवासन व शहरी कार्य और स्वास्थ्य एवं परिवार कल्याण मंत्रालय शामिल हैं। इसके अलावा भारतीय रेलवे में रोजाना सफर करने वाली करोड़ों महिलाओं की सुरक्षा को ध्यान में रखते हुए रेलवे बोर्ड को भी सख्त हिदायत भेजी गई है।

8 मोर्चों पर फोकस: साइबर क्राइम से लेकर पुलिस सुधार तक का प्लान
एनएचआरसी का यह परामर्श मुख्य रूप से आठ बड़े संवेदनशील मुद्दों पर केंद्रित है। इनमें सार्वजनिक स्थानों और दफ्तरों में यौन उत्पीड़न के खिलाफ जागरूकता अभियान चलाना, सीसीटीवी और रोशनी जैसी बुनियादी सुविधाओं को सुधारना, घटना के वक्त आसपास मौजूद चश्मदीदों को मदद के लिए प्रेरित करना, पुलिस की कार्यशैली को संवेदनशील बनाना, पीड़ितों को तुरंत सहायता पहुंचाना, तेजी से बढ़ते साइबर अपराधों पर लगाम कसना और दीर्घकालिक कानूनी सुधार शामिल हैं।

60 दिनों का अल्टीमेटम: 'बताएं अब तक क्या एक्शन लिया?'
आयोग ने केवल कागजी सलाह जारी करके पल्ला नहीं झाड़ा है, बल्कि सभी संबंधित मंत्रालयों, रेलवे और राज्य सरकारों को सीधी चेतावनी दी है। एनएचआरसी ने इन सिफारिशों को तुरंत जमीन पर लागू करने का निर्देश दिया है। साथ ही सख्त अल्टीमेटम देते हुए कहा है कि अगले 2 महीने के भीतर 'एक्शन टेकन रिपोर्ट' दाखिल करके आयोग को यह बताया जाए कि महिलाओं को सुरक्षित माहौल देने के लिए धरातल पर क्या-क्या कदम उठाए गए हैं।

शीर्ष 5 राज्यों की स्थिति: उत्तर प्रदेश से मध्य प्रदेश तक खौफनाक मंजर
देश में महिलाओं के खिलाफ दर्ज कुल मामलों के विश्लेषण से पता चलता है कि सर्वाधिक अपराधों के साथ उत्तर प्रदेश (लगभग 66,398 मामले) पहले स्थान पर बना हुआ है, जबकि दूसरे स्थान पर महाराष्ट्र (लगभग 47,954 मामले) और तीसरे पायदान पर राजस्थान (लगभग 36,563 मामले) मौजूद हैं।

इसके बाद चौथे स्थान पर पश्चिम बंगाल (लगभग 34,691 मामले) का नंबर आता है और पांचवें स्थान पर मध्य प्रदेश (लगभग 32,342 मामले) दर्ज किया गया है। इन पांचों राज्यों से ही देश भर के कुल 4.4 लाख मामलों में से 50 प्रतिशत से अधिक मामले सामने आए हैं।

छत्तीसगढ़ का आंकड़ा और वर्तमान स्थिति
छत्तीसगढ़ में महिलाओं के खिलाफ अपराध के आंकड़ों में उतार-चढ़ाव और सुधार की स्थिति इस प्रकार है:

कुल दर्ज मामले: नवीनतम वार्षिक आंकड़ों के अनुसार छत्तीसगढ़ में महिलाओं के विरुद्ध 8,601 मामले दर्ज किए गए हैं।

अपराध दर: राज्य में प्रति 1 लाख महिला जनसंख्या पर अपराध दर 56.3 है (जबकि राष्ट्रीय औसत दर 66.4 है)।

चार्जशीट दर: छत्तीसगढ़ पुलिस की मामलों में जांच पूरी कर अदालत में चालान/आरोप पत्र पेश करने की दर 71.3% रही है।

ट्रेंड: राज्य में साल 2022 में 8,693 मामले दर्ज हुए थे, जो 2023 में घटकर 8,035 हुए और हालिया रिपोर्ट में यह 8,601 दर्ज किए गए हैं।

Source: https://rajexpress.com/chhattisgarh-news/kanker-nhrc-delhi-special-monitor-r-hemant-kumar-khamdhodgi-visit

NHRC दिल्ली के विशेष निगरानीकर्ता का कांकेर दौरा : ग्राम खमढोड़गी में आर. हेमंत कुमार ने ग्रामीणों से किया संवाद, ग्रामसभा के कार्यों की सराहना की
Published: Tue, 27 Oct, 2026

कांकेर। राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली के विशेष निगरानीकर्ता आर. हेमंत कुमार ने बस्तर प्रवास के दौरान कांकेर विकासखंड की ग्राम पंचायत कोकपुर के आश्रित ग्राम खमढोड़गी का दौरा किया। इस दौरान उन्होंने ग्रामीणों से संवाद कर मानवाधिकारों और सामुदायिक वन अधिकारों की जानकारी ली। साथ ही सामुदायिक वन संसाधन अधिकार (CFRR) पत्र मिलने के बाद ग्रामसभा की ओर से किए जा रहे कार्यों की समीक्षा की और स्थानीय स्तर पर अधिकारों के संरक्षण के लिए किए जा रहे प्रयासों की सराहना की।
भ्रमण के दौरान वन एवं प्राकृतिक संसाधनों के संरक्षण, सामुदायिक प्रबंधन और ग्रामसभा की कार्यप्रणाली पर विस्तार से चर्चा की गई। अधिकारियों ने ग्रामीणों को उनके अधिकारों के प्रभावी क्रियान्वयन और ग्रामसभा की भूमिका के संबंध में जानकारी दी।

CFRR मिलने के बाद ग्रामसभा के कार्यों की जानकारी ली
आर. हेमंत कुमार ने ग्रामसभा के सदस्यों से सामुदायिक वन संसाधन अधिकार पत्र प्राप्त होने के बाद किए जा रहे कार्यों की जानकारी ली। उन्होंने जाना कि ग्रामसभा वन संसाधनों के संरक्षण, उनके उपयोग और सामुदायिक प्रबंधन के लिए किस तरह काम कर रही है। इस दौरान ग्रामसभा में संधारित विभिन्न पंजीयों और अभिलेखों का भी अवलोकन किया गया। उनके रखरखाव और कार्यप्रणाली की जानकारी लेते हुए स्थानीय स्तर पर अधिकारों के क्रियान्वयन से जुड़े विषयों पर चर्चा हुई।

मानवाधिकार और ग्रामसभा की भूमिका पर जोर
कार्यक्रम में ग्रामीणों के अधिकारों, ग्रामसभा की जिम्मेदारियों और स्थानीय स्तर पर अधिकारों के प्रभावी क्रियान्वयन पर विचार-विमर्श किया गया। विशेष निगरानीकर्ता ने सामुदायिक वन संसाधनों के संरक्षण और प्रबंधन में स्थानीय समुदाय की भागीदारी को महत्वपूर्ण बताया। ग्रामसभा को ग्रामीणों के अधिकारों की रक्षा और प्राकृतिक संसाधनों के बेहतर प्रबंधन का अहम माध्यम बताते हुए सामूहिक प्रयासों को प्रोत्साहित किया गया। इस तरह की पहल से ग्रामीणों में अपने अधिकारों के प्रति जागरूकता बढ़ाने और वन संसाधनों के सतत उपयोग को बढ़ावा देने में मदद मिलने की उम्मीद है।

प्रशासनिक अधिकारियों और ग्रामीण प्रतिनिधियों की रही मौजूदगी
इस अवसर पर सहायक आयुक्त, आदिवासी विकास विभाग कांकेर जया मनु, अनुविभागीय अधिकारी राजस्व, अनुविभागीय अधिकारी वन मंडल कांकेर और तहसीलदार सहित संबंधित विभागों के अधिकारी उपस्थित रहे। कार्यक्रम में महिला समूहों के सदस्य, विभिन्न समितियों के प्रतिनिधि और नवोदित समाज सेवी संस्था के सचिन आत्राम भी शामिल हुए। ग्राम पटेल लच्छू कोमरा, पूर्व सरपंच प्यार सिंह मंडावी, सामुदायिक वन संसाधन अधिकार समिति के अध्यक्ष छबीलाल कुंजाम सहित कुमार मंडावी, अमृत, रुपराय, शिवराम, नवलू उसेंडी और अन्य ग्रामीणों ने भी सहभागिता निभाई।

सामुदायिक वन अधिकारों के प्रभावी क्रियान्वयन पर जोर
खमढोड़गी का यह भ्रमण ग्रामसभा को सशक्त बनाने और ग्रामीणों में मानवाधिकारों तथा सामुदायिक वन अधिकारों के प्रति जागरूकता बढ़ाने की दिशा में महत्वपूर्ण माना जा रहा है। ग्रामसभा के कार्यों की जानकारी लेने के साथ प्राकृतिक संसाधनों के संरक्षण और सामुदायिक प्रबंधन में स्थानीय लोगों की भूमिका को भी रेखांकित किया गया। इस पहल से ग्रामीणों को अपने अधिकारों के संरक्षण, वन संसाधनों के बेहतर प्रबंधन और सतत विकास के लिए सामूहिक प्रयास जारी रखने का प्रोत्साहन मिला।

Source: https://hindi.theprint.in/india/nhrc-raises-issue-of-technology-based-gender-based-violence-shaming-of-victims/1050355/?amp

एनएचआरसी ने तकनीक आधारित लैंगिक हिंसा, पीड़ितों को ही शर्मिंदा किए जाने का मुद्दा उठाया
भाषा- 27 October, 2026

नयी दिल्ली, 27 अक्टूबर (भाषा) कार्यस्थल और सार्वजनिक स्थानों पर महिलाओं की सुरक्षा के संबंध में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सरकारी अधिकारियों को कई सुझाव दिए है।

इन सुझावों में कहा गया कि पुलिसकर्मियों को इस तरह से संवेदनशील बनाया जाए कि वे लैंगिक आधार पर हिंसा के पीड़ितों के थाने आने पर उन पर कोई नैतिक टिप्पणी न करें या उन्हें शर्मिंदा न करें। साथ ही अपराध के लिहाज से संवेदनशील इलाकों में नियमित गश्त बढ़ाने का सुझाव भी दिया गया है।

'कार्यस्थल और सार्वजनिक स्थानों पर महिलाओं की सुरक्षा' पर जारी परामर्श में दी गई सिफारिशों में यह भी शामिल है कि सार्वजनिक स्थानों और कार्यस्थलों पर पोस्टर, स्टिकर और अन्य सूचनात्मक सामग्री लगाकर महिलाओं के बीच इस बात को लेकर जागरूकता बढ़ाई जाए कि यौन उत्पीड़न क्या है और उनके कानूनी अधिकार क्या हैं।

इसके अलावा, महिलाओं के खिलाफ हिंसा अब केवल शारीरिक नुकसान तक सीमित नहीं रह गई है। आयोग ने चेतावनी दी है कि डिजिटल तकनीक, खासकर कृत्रिम बुद्धिमत्ता (एआई) के प्रसार के साथ, पिछले कुछ वर्षों में तकनीक के जरिए होने वाली लैंगिक हिंसा (टीएफजीडीवी) के मामलों में "काफी बढ़ोतरी" हुई है।

सभी उम्र की महिलाओं को तकनीक से जुड़े खतरों—जैसे कि 'रिवेंज पोर्न', 'डॉक्सिंग', बिना सहमति के अश्लील तस्वीरें और वीडियो साझा करना, और 'डीप फेक'—के बारे में जागरूक करने की सलाह दी जाती है।

डॉक्सिंग का मतलब किसी व्यक्ति की निजी और संवेदनशील जानकारी को उसकी सहमति के बिना इंटरनेट या सार्वजनिक मंचों पर उजागर करना या फैलाना है।

एनएचआरसी ने मंगलवार को जारी एक बयान के माध्यम से, 23 अक्टूबर के अपने परामर्श में कहा कि स्कूलों, कॉलेजों, विश्वविद्यालयों और कार्यस्थलों पर साइबर अपराध के बारे में जागरूकता कार्यक्रम आयोजित किए जा सकते हैं।

आयोग का परामर्श 10 केंद्रीय मंत्रालयों के सचिवों (जिनमें महिला एवं बाल विकास मंत्रालय, शिक्षा मंत्रालय, स्वास्थ्य मंत्रालय और गृह मंत्रालय शामिल हैं), रेलवे बोर्ड के अध्यक्ष और मुख्य कार्यकारी अधिकारी, तथा सभी राज्यों के मुख्य सचिवों और/या केंद्र शासित प्रदेशों के प्रशासकों को भेजी गई है।

भाषा प्रशांत माधव

माधव